

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 311 OF 2022

IN THE MATTER OF:

DR. JEET SINGH YADAV

...APPLICANT

VERSUS

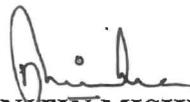
GOVT. OF NCT OF DELHI & ORS

...RESPONDENTS

INDEX

S. No.	Particulars	Page No.
1.	Additional response/ reply on behalf of Respondent No.3- Delhi Development Authority along with supporting Affidavit.	1-5
2.	Annexure R3/1 (Collectively): The Gazette Notification dated 28.01.2019 and possession proceedings dated 12.10.2020.	6-23
3.	Annexure R3/2 (Collectively): Copy of the Writ Petition no. 4215/2021 and the Short Affidavit filed by the Answering Respondent.	24-68
4.	Annexure R3/3 (Collectively): Copy of the orders passed by the Hon'ble High Court of Delhi in W.P.(C) 4215/2021.	69-88
5.	Annexure R3/4: Copy of letter dated 16.12.2022 bearing no. F.54(191) SWD-9(DPD-1)/DDA/A/800 along with Cheque bearing No. 267166.	89-90
6.	Annexure R3/5: Copy of letter bearing no. DJB/ACE (P)-4/2022/ 8877-8884 dated 21.11.2022 issued by the Delhi Jal Board/ Respondent No. 4 providing details of water bodies and lakes retained by it.	91-98
7.	Annexure R3/6: Copy of letter dated 20.03.2023 bearing no. No.F.4(20)AE(P)/DPD-1/DDA/2022-23/170.	99-
8.	Annexure R3/7: Copy of letter dated 13.04.2023 bearing no. F.1/Teh /PB/Demarcation/Misc/2023/7038.	100
9.	Annexure R3/8: Possession proceedings dated 08.02.2021.	101-103
10.	Vakalatnama	104

THROUGH


 NITIN MISHRA & ISHAAN SHARMA

Advocates for the Respondent No.3-DDA

Manu Apartments, Mayur Vihar Phase- I, Delhi- 110091

Email: advocatenitin@gmail.com

advocateishaansharma@gmail.com

Ph.: +91 9810070377/ +91-9555777622

24/5/2023
 Respondent No. 3 DDA
 D.C.C.-I, DDA
 Manglapuri, N.D.-110045
 24/5/2023

Date: 03.05.2023

Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

ORIGINAL APPLICATION NO. 311 OF 2022

IN THE MATTER OF:

DR. JEET SINGH YADAV

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS

...RESPONDENTS

ADDITIONAL RESPONSE/ REPLY ON BEHALF OF RESPONDENT NO. 3- DELHI DEVELOPMENT AUTHORITY ALONG WITH SUPPORTING AFFIDAVIT.

MOST RESPECTFULLY SHOWETH:

1. I say that the present additional reply is being filed on behalf of Delhi Development Authority/ Respondent No. 3 ("DDA"/ "Answering Respondent") in compliance with the orders passed by this Hon'ble Tribunal.
2. That *vide* order dated 15.09.2022, this Hon'ble Tribunal was pleased to implead the Answering Respondent as Respondent No. 3 and direct filing of response. Pursuant thereto, a response dated 04.02.2023 was filed by the Answering Respondent. Thereafter, on 18.04.2023, this Hon'ble Tribunal directed filing of an additional reply "*to the averments made in the application and observations made in the report of the joint committee with all requisite details in respect of all the water bodies in question alongwith all relevant documents*". Hence, the present additional response/ reply.
3. That the Answering Respondent respectfully submits the following in relation to Shishuwala pond:
 - 3.1. The said pond has come at the disposal of the Answering Respondent *vide* Gazette Notification dated 28.01.2019. The physical possession of the land comprising of this pond has been taken over by the Answering Respondent from Block Development Officer (West) on 12.10.2020 on '*as is where is basis*' without any proper demarcation/ dimensions at site. The Gazette Notification dated 28.01.2019 and possession proceedings dated 12.10.2020 are annexed herewith as **Annexure R3/1 (Collectively)**.
 - 3.2. As per records available with the Answering Respondent, Shishuwala pond (including the adjoining *rasta* and park) admeasures 16 Bigha and 5 Biswa and is located in Khasra No. 190/1 (Gram Sabha land), Mundka, Delhi.
 - 3.3. *Qua* the aspect of encroachment and rejuvenation, the following is humbly submitted:
 - a. A Writ Petition titled *Shri Roshan Lal v. Government of NCT of Delhi & Ors.* bearing no. W.P.(C) 4215/2021 was filed by the Petitioner therein before the Hon'ble High Court of Delhi seeking the following prayers:

“(i) Direct the respondents to stop the destruction and eradication of Shishuwala Pond situated at Khasra No. 190/1, Village of Mundka, New Delhi against the wetland Act and further direct to revive and restore and maintain the said pond.”

“(ii) direct the respondents to remove encroachments from out of the Shishuwala Pond situated at Khasra No. 190/1 in Village Mundka, New Delhi and to further direct them to protect the said land from any further encroachments”

Copy of the Writ Petition no. 4215/2021 and the Short Affidavit filed by the Answering Respondent are annexed herewith as **Annexure R3/2 (Collectively)**.

- b. In the said matter, notice was issued on 25.08.2021. Subsequently, the Hon'ble High *inter alia* passed the following directions:

Date	Directions / proceedings
12.05.2022	<p><i>“... We direct the petitioner to place on record the latest photographs of the site to show that the water has been drained out and soil has been dumped in the pond in question. In the meantime, we direct the Delhi Jal Board to ensure that no illegal activities are undertaken with a view to destroy the water body. Status report shall be filed by the Delhi Jal Board before the next date of hearing.”</i></p>
05.07.2022	<p><i>“Counter affidavit has been filed by respondent No.5/ Delhi Jal Board stating that they are taking all possible steps in order to protect the water body. It is stated by the counsel of the Delhi Jal Board that there are certain encroachments around the water body. The Revenue Department as well as the Delhi Police have to remove the encroachments so that the pending work of rejuvenating the water body can be completed.</i></p> <p><i>Learned counsel for the Revenue Department as well as the Delhi Police states that steps have already been initiated for removal of encroachments. Four weeks' time is sought to remove all the encroachments and to submit a status report in the matter. List the matter after 4 weeks. Status reports be filed by all the respondents. List on 22.08.2022.”</i></p>
22.08.2022	<p><i>“1. Vide Order dated 05.07.2022, this Court had directed the Delhi Jal Board as well as well as other Respondents to remove the encroachments. However, the same has not been done.</i></p> <p><i>2. Today, learned Counsel for the Respondent No.1/GNCTD as well as learned Counsel for the DDA have stated before this Court that in order to demarcate the land, a survey is to be carried out and the learned Counsel for the DDA has agreed that the DDA will pay the charges for the survey. He seeks 10 weeks' time to complete the survey.</i></p> <p><i>3. Time, as prayed for, is granted.</i></p> <p><i>4. Needless to state that the process of survey be positively completed within 10 weeks and encroachments, if any, be positively removed within four weeks thereafter. 5. List on 20.12.2022.”</i></p>

20.12.2022	<p><i>"This Court on 22.08.2022 had directed that a Survey be conducted for demarcation of land. The Survey was directed to be completed within 10 weeks.</i></p> <p><i>Today, learned counsel for the DDA has informed this Court that approximately 60% of the work of the survey/ demarcation is over, as informed by Intech Engineers, Surveying & GIS Mapping Consultant. He has stated that some more time be granted in the matter. As prayed for, 6 weeks' time is granted for completing the survey and for submitting a report to this Court. List on 25.04.2023."</i></p>
25.04.2023	<p><i>1. Learned Counsel for the DDA has informed this Court that the process of demarcation is almost over. However, the authority needs time to go through the demarcation made by the external agency and then to file a Status Report before this Court. He prays for and is granted six weeks' time in the matter.</i></p> <p><i>2. List on 18.08.2023."</i></p>

3

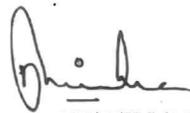
Copy of the orders passed by the Hon'ble High Court of Delhi in W.P.(C) 4215/2021 are annexed herewith as **Annexure R3/3 (Collectively)**.

- c. In terms of the order of the Hon'ble High Court, the survey/ demarcation is being conducted by the Sub-Divisional Magistrate, Punjabi Bagh, Government of NCT of Delhi to identify encroachment. It is submitted that the Answering Respondent has already issued a Cheque bearing No. 267166 dated 15.12.2022, amounting to INR 2,23,300/- in favour of M/s Intech Engineering along with a letter dated 16.12.2022 bearing no. F.54(19I) SWD-9(DPD-1)/DDA/A/800. A copy of letter dated 16.12.2022 bearing no. F.54(19I) SWD-9(DPD-1)/DDA/A/800 along with Cheque bearing No. 267166 is annexed herewith as **Annexure R3/4**.
- d. It is humbly stated that the said water body is currently retained by the Delhi Jal Board i.e. Respondent No. 4 and is under construction/ commissioning phase. It is only after completion of the commission work that the Delhi Jal Board/ Respondent No.4 will hand over the same to the Answering Respondent. A copy of letter bearing no. DJB/ACE (P)-4/2022/ 8877-8884 dated 21.11.2022 issued by the Delhi Jal Board/ Respondent No. 4 providing details of water bodies and lakes retained by it has been annexed herewith as **Annexure R3/5**.
- e. That it is also pertinent to mention that on 20.03.2023, the Answering Respondent also addressed a letter to the Deputy Commissioner of Police (Outer District), Delhi Police complaining about *malba* being laid off and water being drained out by unknown persons from Shishuwala pond. A copy of letter dated 20.03.2023 bearing no. No.F.4(20)AE(P)/DPD-1/DDA/2022-23/170 has been annexed hereto and marked as **Annexure R3/6**.
- f. That the final demarcation report was received by the Answering Respondent from the office of the Sub-Divisional Magistrate, Punjabi Bagh, Government of NCT of Delhi on 13.04.2023. However, upon perusal of the same, certain discrepancies were

observed and the concerned department of the Answering Respondent is undertaking a detailed examination thereof. A copy of letter dated 13.04.2023 bearing no. F.1/Teh/PB/Demarcation/Misc/2023/7038 is annexed herewith as **Annexure R3/7**. The permission to consider the issues arising in relation to TSS/ demarcation report has also been granted by the Hon'ble High Court *vide* order dated 25.04.2023.

- g. That it is respectfully submitted that once the land survey/ demarcation is complete, the exact area of the pond can be deciphered and steps to remove encroachment can be effectively taken.
4. That in relation to other ponds, namely, **Shangushar, Guga Johdi and Guhli ponds**, the Answering Respondent most respectfully submits as under:
- 4.1. As per local enquiry, the said ponds are located in Khasra No.370 (Gram Sabha land), Mundka, Delhi. However, it is pertinent to mention that the said khasra was handed over to the Answering Respondent *vide* possession proceedings dated 08.02.2021 as *Abadi Deh* / built up land, without any proper demarcation/ dimensions at site and also without there being actual ponds on site. It is humbly submitted that the exact area of the said ponds and encroachment in relation to these ponds can only be determined after TSS/ demarcation. Copy of the Possession proceedings dated 08.02.2021 are annexed herewith as **Annexure R3/8**.
5. The Answering Respondent most respectfully submits that it is bound to comply in letter and spirit with any directions as may be issued by this Hon'ble Tribunal in the present matter.

THROUGH



NITIN MISHRA & ISHA ANSHARMA

Advocates for the Respondent No.3-DDA
Manu Apartments, Mayur Vihar Phase- I, Delhi- 110091

Email: advocatenitin@gmail.com

advocateishaansharma@gmail.com

Ph.: +91 9810070377/ +91-9555777622

Date: 23.05.2023

New Delhi

RESPONDENT NO. 3
Superintending Engineer
D.C.C.-1, DDA
Mangla Park, N.D.-110045
31/5/23
B
EE/MO-1

5

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 311 OF 2022

IN THE MATTER OF:

DR. JEET SINGH YADAV

...APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS

...RESPONDENTS

AFFIDAVIT

I, Yashpal Singh s/o Chauhan Singh aged about 59 years, working as S.E./DCC-1 at DDA, do hereby solemnly affirm and state as under:

1. I state that I am presently working as S.E. in Delhi Development Authority and as such, in my official capacity and based on records maintained in the office, am conversant with the facts of the case and competent to swear this affidavit on behalf of Delhi Development Authority/ Defendant.
2. I state that I have read and understood the contents of the accompanying response/ reply, which has been drafted by the Counsel under my instructions. No part of it is false and nothing material has been concealed therefrom.
3. That the annexures filed along with the reply are true/ correct copies of their respective originals.

I identified the deponent who has signed in my presence

21/5/2023

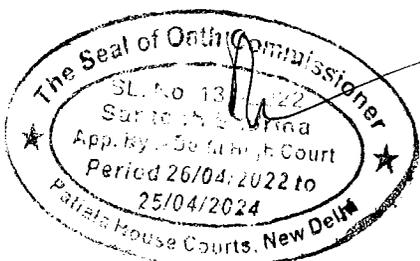
DEPONENT
Superintending Engineer
D.C.C.-1, DDA

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of the above affidavit are true and correct to my knowledge and belief, no part thereof is false, and nothing has been concealed therefrom.

Verified at New Delhi on this 27/05 day of May, 2023.

110045
By
E.S.D.M.-2



Solemnly sworn before me, read over & explained to the deponent. Admitted to be correct.
Oath Commissioner, New Delhi

21/5/2023
DEPONENT
Superintending Engineer
D.C.C.-1, DDA
Manglapuri, N.D.-1
By
E.S.D.M.-2

3 MAY 2023

Annexure R3/1 (Collectively)

रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 344]

नई दिल्ली, सोमवार, जनवरी 28, 2019/माघ 8, 1940

No. 344]

NEW DELHI, MONDAY, JANUARY 28, 2019/MAGHA 8, 1940

आवासन और शहरी कार्य मंत्रालय

अधिसूचना

नई दिल्ली, 28 जनवरी, 2019

का. भा.457(ब).—राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार, शहरी विकास विभाग की तारीख 16 मई, 2017 की अधिसूचना स. एफ.7/79/एडीएलबी/2016/सीडी-000383132/3827-3841 के द्वारा नीचे उपाबद्ध अनुसूची के स्तंभ 3 में यथोल्लिखित 89 गांवों को शहरी क्षेत्र के रूप में घोषित किया है।

और, दिल्ली भूमि सुधार अधिनियम, 1954 (1954 का 8) की धारा 150 की उपधारा (3) के खंड (क) के अधीन उक्त गांवों के ग्राम सभा क्षेत्र केन्द्रीय सरकार में निहित किए गए हैं।

अब, केन्द्रीय सरकार दिल्ली विकास अधिनियम, 1957 (1957 का 61) की धारा 22 की उप धारा (1) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए तत्काल प्रभाव से, गांवों के क्षेत्रों, जो अनुसूची में विनिर्दिष्ट गांवों के शहरीकरण के संबंध में केन्द्रीय सरकार में निहित हो चुके हैं, उक्त क्षेत्रों के विकास और अनुरक्षण के प्रयोजनार्थ और इन क्षेत्रों के उद्देश्य को पूरा करने, जहां कहीं अपेक्षित हो, के लिए ऐसे उपाय और कार्य करने के लिए दिल्ली विकास प्राधिकरण को निपटाये जाने के लिए सौंपती है और इन क्षेत्रों का विकास समय-समय पर अधिसूचित मौजूदा दिल्ली मुख्य योजना के अनुसार किया जाएगा।

अनुसूची

क्रम सं.	जोन का नाम	राजस्व एस्टेट अथवा गांव का नाम	
(1)	(2)	(3)	
1	उत्तर (दिल्ली नगर निगम) जोन के-1	1	कमरुद्दीन नगर
		2	किरई सुलेमान नगर(भाग)
		3	मुंडका (जोन -एल का भाग और रोहिणी उप-नगर)
		4	नांगलोई जट (भाग)
		5	निलोठी (भाग)
2.	उत्तर (दिल्ली नगर निगम) जोन, एल-1	6	नीलवाल

508 GI/2019

(1)

2

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

3	उत्तर (दिल्ली नगर निगम) जोन एन-21	7 8 9 10 11 12 13 14 15 16 17 18 19 20 21 22 23 24 25 26 27	बाजीपुर ठाकरान नांगल ठाकरान बवाना (जोन - एम का भाग) पूठ खुर्द (जोन - एम का भाग) सुलतानपुर डबास सालहपुर माजरा बुधन पुर कटवाडा जट खोर चांद पुर लाडपुर कंझावला कराला (जोन - एम का भाग) मदनपुर डबास मोहम्मद पुर माजरी (जोन - एम का भाग) रानी खेडा (जोन - एम का भाग) रसूलपुर धेवरा (जोन - एल का भाग) सावडा दरयापुर कलां (जोन - पी-1 का भाग) खेडा खुर्द (जोन - एम का भाग और अंचल पी-1 का भाग)
4	उत्तर (दिल्ली नगर निगम) जोन पी-2	28 29 30 31 32 33 34 35 36 37 38 39 40 41 42 43 44 45 46 47 48 49 50	अकबरपुर माजरा भलस्वा डेक्करी जहांगीरपुरी (जोन सी का भाग) बुराडी (जोन ओ का भाग) इब्राहिम पुर (जोन ओ का भाग) झडौंदा माजरा (जोन ओ का भाग) जींदपुर (जोन पी-1 का भाग) कादीपुर कमानपुर माजरा खामपुर (जोन पी-1 का भाग) मोहम्मदपुर रमजान पुर (जोन ओ का भाग) मुकुंदपुर (जोन सी का भाग) मुखमलपुर नंगलीपुतां (जोन पी-1 का भाग) सलीमपुर माजरा बुराडी (जोन ओ का भाग) तिगीपुर (जोन ओ का भाग) फतेहपुर जट (जोन ओ का भाग) समापुर (जोन सी का भाग) लिबासपुर (जोन सी का भाग) सीरसपुर (जोन पी-1 का भाग और जोन सी का भाग) वीजापुर (जोन पी-1 का भाग) मलीपुर (जोन पी-1 का भाग) ट्रीकरी खुर्द (जोन पी-1 में मुख्यतः, पी-2 में लगभग केवल 3-5 एकड़ ए) गदी खसरो

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

3

5	दक्षिण (दिल्ली नगर निगम) जोन -जे)	51	नेब सराय
6	दक्षिण (दिल्ली नगर निगम) जोन के-1	52	बक्करवाली
		53	बापरोला
		54	गोयला खुर्द
		55	हस्तसाल (भाग)
		56	कुतुबपुर
		57	नंगली सकरावत (जोन एल का भाग)
		58	नवादा माजरा (भाग)
		59	साफीपुर रजहोला
		60	राजापुर खुर्द
		61	ताजपुर खुर्द (जोन एल का भाग)
		62	तिलंगापुर कोटला
7	दक्षिण (दिल्ली नगर निगम) जोन -एल	63	असलतपुर खवाड
		64	छावला (जोन के-1 का भाग)
		65	दरियापुर खुर्द
		66	दौलतपुर
		67	दिचाऊ कलां
		68	दिंदारपुर (जोन के-1 का भाग)
		69	हसनपुर
		70	जाफरपुर कलां
		71	जफरपुर (हिरण कूदना)
		72	शुलशुली
		73	खडखडी जेटमाल
		74	खडखडी नाहर
		75	खडखडी पोंड
		76	खेडा
		77	खेडा डाबर
		78	मलिकपुरजेर नजफगढ
		79	पिंडवाला कलां
		80	पपरावत
		81	पिंडवाला खुर्द
		82	काजीपुर
		83	रेवला खानपुर
		84	रोशनपुरा (जोन के-1 का भाग)
		85	सारंगपुर
		86	समसपुर खालसा
		87	सुरेहेडा
		88	शेरपुर डेयरी
		89	उजवा

[फा. सं. जे-13036/05/2018-डीडी-V (ई-9045975)].

के. संजय मूर्ति, अपर सचिव

MINISTRY OF HOUSING AND URBAN AFFAIRS

NOTIFICATION

New Delhi, the 28th January, 2019

S.O.457(I).—Whereas the Urban Development Department, Government of the National Capital Territory of Delhi vide notification number F.7/79/ADLB/2016/CD-000383132/3827-3841, dated the 16th May, 2017 declared eighty-nine villages as Urban areas as mentioned in column (3) of the Schedule annexed below.

And whereas, under clause (a) of sub-section (3) of section 150 of Delhi Land Reforms Act, 1954 (8 of 1954) the Gaon Sabha areas of said villages have been vested in the Central Government.

Now, in exercise of the powers conferred by sub-section (1) of section 22 of the Delhi Development Act, 1957 (61 of 1957), the Central Government hereby places, with immediate effect, the areas of the villages, which have vested in the Central Government on the urbanization of the villages specified in the Schedule, at the disposal of the Delhi Development Authority for the purpose of development and maintenance of the said areas and for taking such steps as may be required to serve the purpose and development of these areas shall be done as per the extant Master Plan of Delhi notified from time to time.

SCHEDULE

S.No. (1)	Name of Zone (2)	Name of the Revenue Estate or Village (3)
1.	NORTH(DMC) Zone K-1	1 Kamruddin Nagar 2 Kirari Suleman Nagar (Part) 3 Mundka (Part in Zone L & Rohini Sub-City) 4 Nangloi Jat (Part) 5 Nilothi (Part)
2.	NORTH(DMC) Zone L-1	6 Neeiwal
3.	NORTH(DMC) Zone N-21	7 Bazidpur Thakran 8 Nangal Thakran 9 Bawana (Part in Zone P-1) 10 Puath Khurd (Part in Zone M) 11 Sultanpur Dabas 12 Salahpur Majra 13 Bhudhanpur 14 Katawada 15 Jat Khor 16 Chandpur 17 Ladpur 18 Kanjhawla 19 Karala (Part in Zone M) 20 Madanpur Dabas (Part in Zone M) 21 Mohammadpur Majri (Part in Zone M) 22 Rani Khera (Part in Zone M) 23 Rasulpur 24 Ghewra (Part in Zone L) 25 Sawda 26 Daryapur Kalan (Part in Zone P-1) 27 Khera Khurd (Part in Zone M & Part in Zone P-1)
4.	NORTH(DMC) Zone P-2	28 Akbarpur Mazra 29 Bhalswa Dairy/Jahangirpur (Part in Zone C) 30 Burari (Part in Zone O) 31 Ibrahimpur (Part in Zone O) 32 Jharoda Majra (Part in Zone O) 33 Jindpur (Part in Zone P-1) 34 Kadipur 35 Kamalpur Majra 36 Khampur (Part in Zone P-1) 37 Mohammadpur Ramzanpur (Part in Zone O) 38 Mukundpur (Part in Zone C) 39 Mukhmalpur 40 Nanglipuna (Part in Zone P-1) 41 Saleempur Majra, Burari (Part in Zone O) 42 Tiggipur (Part in Zone O) 43 Fatehpur Jat (Part in Zone O) 44 Samapur (Part in Zone C) 45 Libaspur (Part in Zone C)

[भाग II-खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

5

		46 Seeraspur (Part in Zone P-1 & Part in Zone C) 47 Bijapur (Part in Zone P-1) 48 Alipur (Part in Zone P-1) 49 Tikri Khurd (Majority in Zone P-1, about only 3-5 Ha in P-II). 50 Gadi Khasro
5.	SOUTH (DMC) Zone J	51 Neb Sarai
6.	SOUTH (DMC) Zone K-1	52 Bakkarwala 53 Baprola 54 Goela Khurd 55 Hastal (Part) 56 Qutabpur 57 Nangli Sakrawat (Part in Zone L) 58 Nawada Majara (Part) 59 Safipur Ranhola 60 Rajapur Khurd 61 Tajpur Khurd (Part in Zone L) 62 Tilangpur Kotla
7.	SOUTH (DMC) Zone L	63 Asalatpur Khawad 64 Chhawla (Part in Zone K-1) 65 Daryapur Khurd 66 Daulatpur 67 Dichaon Kalan 68 Dindarpur (Part in Zone K-1) 69 Hasanpur 70 Jafarpur Kalan 71 Jaffarpur (Hirankudna) 72 Jhuljhuli 73 Kharkhari Jatmal 74 Kharkhari Nahar 75 Kharkhari Pond 76 Khaira 77 Khera Dabar 78 Malikpurzer Najafgarh 79 Pindwala Kalan 80 Paprawat 81 Pindwala Khurd 82 Qazipur 83 Rewla Khanpur 84 Roshanpura (Part in Zone K-1) 85 Sarangpur 86 Samaspur Khalsa 87 Surehera 88 Sberpur Dairy 89 Ujwa

[F. No. J-13036/05/2018-DD-V(B-9045975)]
K. SANJAY MURTHY, Addl. Secy.

कठक कार्यवाही ग्राम सेवा भूमि ग्राम मुंडका सिनाफ 12/10/2020

579.7

अनुसार Commissioner (Lm) ODA पत्र संख्या Lm/CO/01/0001/F.9(92LT)/Lmc-II/691 Dated 24/10/2020 व Reschedule Dated 28/10/2020 DD/Lm/WZ/ बाबत Handing over/Taking over of Gram Sabha Land of 89 villages notified vide Gazette Notification dated 28/09/2020 by Govt. of India

उपरोक्त सूची में ग्राम मुंडका में पर पहुंचा। लोक पर हलका पटवारी मय रिफाई माल हाजिर है। BDO कार्यालय से श्री नरेन्द्र कुमार वमा EA (AG) व श्री अजयपाल सिंह TA (AG) हाजिर है। महकमा DDA से श्री भावनी प्रसाद वमा कानूनगो हाजिर है। निम्नलिखित ग्राम सेवा भूमि ग्राम मुंडका जिसका कठका महकमा DDA को दिया गया निम्न प्रकार से है :-

खसरा नं.	एकड़	विवरण
142	3-1	जे.मु.जोड़
163	4-16	जोड़ (Developed)
172	1-19	" (filled up under litigation)
373	15-18	" (Rasta, pucca House) under litigation 4/5-85
190	16-08	" (Rasta, Park Vacant Developed)
223	0-05	मकान-पाठन
389	0-02	-00-
390	0-04	-00-
<u>492</u>	0-01	-00
2		
<u>517</u>	0-01	-00-
7		
718	0-05	-00-

BPS

Contd. page 2

-2-

क्र.सं.	शुक्रांश	विवरण
775 2	0-2	मकबूजा बाईल
776 2/2	0-2	-Do- (Umeter litigation)
94 10 1	0-07	-Do-
143	9-05	मकबूजा आठपल्ली कुन्दगान (धाना)
145	12-02	-Do-
147	5-13	-Do-
148 मिन	1-19	-Do-
150	3-07	-Do-
153 1	3-04	-Do-
155	2-02	-Do-
168 3	3-19	-Do-
172 मिन	0-06	-Do-
173 1	5-16	-Do-
174	5-08	-Do-
175 1	9-03	-Do-
175 3	2-12	-Do-
176 1	3-02	-Do-
185	20-08	मकबूजा महकका जलीम (स्कूल)
186	6-04	-Do-
188	7-13	-Do-
42 17/2/3	0-04	मकबूजा अकसान भूमि (Developed)
18/3	1-0	-Do-
23	5-0	-Do-

FRS

Contd page 3-

- 3 -

क्र.संख्या	खुदा	विवरण
191	2-19-	खाली आदीवासी (Under Litigation)
$\frac{90}{183}$	0-18-	फसलतान
371	0-19-	मकबूजा मन्दिर जोतवाला
$\frac{178}{3}$	4-08	Excess land (Within extended Abadi) Under Litigation
259 मिन	0-06-	Extended Abadi (Old Built up)
$\frac{269}{2}$	1-04	-Do-
$\frac{704}{2}$	0-06	-Do-
723	0-02	-Do-
328	0-07-	-Do-
$\frac{808}{14}$	0-2-8	-Do-
346 मिन	0-7	-Do- allotted to DHS
$\frac{848}{17311}$	0-09-	-do- (Old built up)
$\frac{442}{11}$	0-02	-Do- आसानी लॉटि Built up
$\frac{865}{38}$	0-2-8	-Do- -Do-
$\frac{805}{1}$ मिन	0-2-8	-Do- -Do-
$\frac{808}{1}$ मिन	0-2-8	-Do- -Do-
$\frac{873}{2}$	0-2-8	-Do- -Do-
355	1-3	-Do- old Built up
$\frac{517}{6}$	0-2	-Do- -Do-
$\frac{373}{4}$	0-14-	-do- park,

BRS BRS

Contd. page 4

-३-

क्र. सं.	शुका	विवरण
67 21/2	०-३	अस्ते जात
90 19/1/2	०-1	"
94 1/2	०-4	"
123 16/1	०-4	"
17/1	०-4	"
146 मिन	5-12	"
149	7-4	"
154	2-16	"
124 20/1/2	0-2	"
156	3-02	"
157	1-16	"
158	15-9	"
159	10-18	"
160	7-16	"
162	6-15	"
164	3-06	"
165	16-18	"
166	9-10	"
167	3-3	"
169	9-11	"
170	3-06	"
177 1/1	15-14	"
177 2	4-06	"
178 2	0-06	" (Under litigation)
179	5-02	" -Do-

BPS

166-13

Contd page 5

-5-

क्र.सं.	रकबा	विवरण
180	3-06	शहर जाल
181	1-12	"
182	5-16	"
183	7-06	"
201	0-02	"
209	0-08	"
222	0-18	"
224	1-15	"
245	0-18	"
249	0-03	"
253	0-01	"
283	0-10	"
313	0-09	"
325	0-02	"
327/1	0-02	"
335	0-14	"
339	0-03	"
351	0-06	"
357	0-13	"
362	0-05	"
365	1-12	"
368	1-08	"
376	0-07	"
379	0-13	"
396	5-18	"
397	21-07	"
398/2	9-0	"
399	19-07	"
400	11-15	"
415	0-07	"

PES

Contd page 6

-6-

अं. क्रमांक	संख्या	विवरण
409	0-06	शहर जाल
424	0-18	-Do-
425/2/2	0-03	-Do-
428/12/1	0-13 (0-13)	-Do-
429	0-17	-Do-
434	0-04	-Do-
6	2-16	-Do-
436	0-13	-Do-
2		
445	0-4	-Do-
446	0-16	-Do-
9	2-3	-Do-
450	0-9	-Do-
2	0-11	-Do-
464	1-3	-Do-
1/1	0-12	-Do-
476	1-13	-Do-
482/1/2	0-16	
483/6	0-1	
491/15	0-19	
500	0-1	
512	6-1	
517	0-1	
8	0-1	
517	0-19	
10	0-19	
518	0-1	
9	0-1	
517	0-1	
17	0-1	
518	0-1	
7	0-1	
518	0-1	
16	1-14	
529	0-19	
538	1-14	
545		

783

-7-

<u>क्रमांक</u>	<u>विवरण</u>
551	सकल
552	"
571	"
572	"
572	"
572	"
573	"
581	"
583/1	"
588/1	"
589	"
593	"
595	"
604	"
605	"
608	"
610	"
616	"
617	"
621	"
627	"
644/1	"
652	"
662	"
673	"
677/2	"
682	"
685	"
686	"

BPS

Contd page 8

-8-

<u>अ. सं.</u>	<u>शुका</u>	<u>विवरण</u> शस्त्रोत्पत्ति
702	0-17	
706/2	0-05	
708	1-01	
721	0-09	
725	0-10	
724 2	0-03	
733	1-04	
734	0-13	
742	0-12	
746/1	0-06	
748/1	0-12	
748/24	0-13	
748/40	0-03	
748/55	2-01	
753/1	0-02	
753/2	0-01	
754	0-9	
758	0-8	
763	0-10	
764	1-06	
765/1	0-08	
771	0-09	
776 3	0-14	
784/1/1	0-09	
784/2	0-09	
784	1-03	
794/1	0-02	
800/1	0-04	
802/1	0-05	
805/5	0-06	
805/16	0-07	
807	0-12	

BPS

Contd page 9

-9-

अ. सं.	रकबा	विवरण
808/6	0-09	शक्ते जाल
808/17	0-06	"
813	0-09	
814	0-05	
820	1-01	
828/2	0-04	
829/5	0-08	
833/2	0-08	
834	0-12	
838/1	0-02	
841	1-08	
843/2	0-13	
853/1/3	0-04	
853/2/3	0-08	
856	2-03	
859/5	0-06	
863	1-01	
864	0-14	
865/20	0-10	
865/36	0-06	
868/24/1	0-07	
868/44/1	0-06	
868/6/1	0-07	
868/75	0-07	
869	0-14	
892	1-06	
898	5-18	
899	1-0	
900	1-0	

B/S

Contd page 10

-10-

क्र.सं.	क्र.सं.	शस्त्रे जात
901	0-12	"
902	1-02	"
903	0-11	"
904	1-10	
905	1-0	
906	0-17	
907	0-05	
909	0-12	
910	0-14	
911	1-06	
912	1-17	
913	1-10	
914	1-0	
915	0-09	
916	0-17	
917	0-05	
918	0-03	
919	1-03	
920	1-02	
921	0-15	
922	0-18	
923	0-11	
924	5-01	
925	1-0	
926	1-08	
927	0-04	
928	1-08	
929	0-04	
930	0-16	
931	1-05	
932	1-07	
933	0-12	
934	0-13	

80-

← (Allegation) →

BPS

Contd. page 11

-11-

शस्त्र काल

934	0-13
935	0-06
936	0-03
937	0-16
938	0-19
939	1-01
940	1-05
941	1-05
942	1-13
943	1-08
944	1-02
945	1-01
946	0-11
947	0-07
948	0-04
949	0-15
950	0-03
952	1-02
953	0-12
954	3-12
955	1-0
956	0-04
957	0-11
958	1-01
959	1-10
960	0-13
961	0-11
962	0-04
963	0-04
963	0-04
964	0-07
965	2-01
966	0-05
966	1-06
967	0-10
968	1-06

B.S.

Contd. page 12

-12-

शस्त्रजात

969	0-12
970	1-01
971	2-02
971	0-08
972	0-07
973	0-05
974	1-02
975	0-04
976	1-08
977	0-16
978	0-14
979	0-14
980	0-06
981	0-12
982	1-03
983	0-06
984	0-05
985	0-14
986	0-06
987	0-15
987	0-12
988	0-18
989	0-14
990	0-14
991	1-14
992	0-07
993	0-19
994	1-02
995	0-08
996	1-16
997	0-15
998	0-17
999	0-11
1000/1	0-11
1000/2	1-09
1000/3	1-0

B.P.S.

Contd page 13.

-13-

1000/4	0-11	रास्ते जात	
1000/5	1-04	"	
1000/6	1-07	"	(out of 7-7)
1001	1-11	"	
1023	0-03	"	
1025	6-06	"	

579-03 (रास्ते जात)
166-13 (Page 1 to 3)

579-16
0-09 (Kh. No. 848/1/2/1 allotted to DMS)
579-07

कुल 579-07 बीघा ग्राम सभा भूमि का कब्जा भेदकमा BDA को दिया गया। क्र. नं. 370 (199-73) का कब्जा 10 गज आकार का है (लाल इला) व नं. 7332, 749/31, 121/1/2, 136/2/3 भिन (0-6) 0-14 0-9

381/4 भिन, 502/2 भिन, 729/1 भिन, 76/25/1/1 भिन, 78/2/1 भिन, 85/1/3 भिन
 0-12 0-2 0-2 0-17 0-6 0-5

102/1/2 भिन, 106/1/4 भिन, 111/7 भिन, 116/25/3, 123/2/1 भिन, 124/20/2 भिन
 0-01 0-12 0-5 0-3 0-05 0-03

805/1 भिन, 859/1, 859/3, 979 भिन कुल 4 बीघे 16 बिस्वा 17 बिस्वासे
 0-0-6 0-2-10 0-2-10 0-2

का कब्जा प्राप्त नहीं किया गया। उपरोक्त भूमि का कब्जा चारों तरफ घुमा-फिरा कर किया गया। मौला अनुसार कब्जा किया गया है। कोई विधिवत पंजीकरण नहीं की गई है। Record खतोसी, बिजरा व फील्ड बुक की Copy दे दी गई है। वरिष्ठ कब्जा कार्यवाही कोई बजाहमत पत्र नहीं आयी। कब्जा कार्यवाही

मुकम्मल हुई है -
 B. Bhasma
 12-10-2020
 राज लक्ष्मी
 (भगवती प्रसाद)
 K90 BDA

रजम चन्द ठाकुर
 कि (PB)
 12/10/2020
 रेवती प्रसाद ठाकुर
 पत्नी ठाकुर / K90
 (PB)

राज लक्ष्मी
 नरेन्द्र कुमार कर्मा
 EA (AG) BDO (W)
 12/10/2020
 अजयपाल सिंह
 TA (AG) BDO (W)

Annexure R3/2 (Collectively)

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CIVIL) NO. _____ OF 2020

IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

INDEX

S.No.	Particulars	Page No.
1.	Court Fees	1
2.	Urgent Application	2
3.	Notice of Motion	3-4
4.	Memo of Parties	5-6
5.	List of Dates and Events	7-10
6.	Public Interest Petition under Article 226 of the Constitution of India	11-37
7.	Annexure P-1 Copy of the Khasra Ggirdawari	38-40
8.	Annexure P-2 Copy of the photographs showing the said activities of dumping soil and draining of water	41-42
9.	Annexure P-3 Copy of the representation dated 22.04.2019, 26.06.2019, 01.07.2019 and 27.01.2020	43-69
10.	Annexure P-4 Copy of the complaint dated 22.02.2020	70
11.	Annexure P-5 Copy of the letter dated 24.05.2019 received from Delhi Jal Board, respondent no.4	71
12.	Annexure P-6 Copy of the letter dated 04.07.2019, 14.02.2020 and 23.10.2020	72-74
13.	Annexure P-7 Copy of the order dated 29.02.2020	75-77
14.	Annexure P-8 Copies of the various RTIs dated 08.07.2020	78-91
15.	Annexure P-9 Copies of the reply dated 21.08.2020 and 04.09.2020	92-96
16.	Annexure P-10 Copies of the First Appeal dated 09.11.2020 filed by the petitioner and order dated 10.12.2020	97-103

17.	Annexure P-11 Copy of the Judgment titled Jagpal Singh and Ors. Vs. State of Punjab and Ors., (2011) 11 SCC396	104-108
18.	Annexure P-12 Copy of the judgment in Civil Appeal bearing No. 5109 of 2019 titled Jintendra Singh Ministry of Environment & Ors.	109-121
19.	Annexure P-13 Copy of the judgment passed in W.P.C bearing no. 2612/2011 titled Court Of Its Own Motion versus DDA & others	122-125
20.	Annexure P-14 Copy of the judgment in Writ Petition bearing No. WP 4437/2013 titled 'Residence Welfare Association Ekta Enclave versus State (NCT) of Delhi & Others	126-130
21.	Annexure P-15 Copy of the minutes of meeting of Court Commissioners (Water Bodies)	131-140
22.	Application under section 151 for Direction alongwith affidavit.	141-145
23.	Application under section 151 for Exemption alongwith affidavit.	146-149
24.	Vakalatnama	150
25.	Proof of Service	151

Filed by:

(Manish Chauhan) (Siddhanth Tyagi)
Counsels for the Petitioner
16C, LIG Flat,
Prasad Nagar, Karol Bagh,
New Delhi-110005
9717403662

New Delhi
Dated: 15.02.2021

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CIVIL) NO. _____ OF 2020

IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

COURT FEES

 <p>GOVERNMENT OF NCT OF DELHI e-Court Fee</p>	
DATE & TIME :	29-JAN-2021 12:08:24
NAMES OF THE ACC/ REGISTERED USER:	SJCL
LOCATION:	DELHI HIGH COURT
e-COURT RECEIPT NO :	DLCT2938A2107M339
e-COURT FEE AMOUNT :	₹ 200 (Rupees Two Hundred Only)
 DLCT2938A2107M339	
<small>Statutory Alert : The authenticity of this e-Court fee receipt should be verified at www.judiciary.gov.in. Any discrepancy in the details on this receipt and as available on the website renders it invalid. In case of any discrepancy, please refer to the Competent Authority. This receipt is valid only for verification & tracking by the Court Office.</small>	

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CIVIL) NO. _____ OF 2020

IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

TO

THE REGISTRAR,
HIGH COURT OF DELHI,
NEW DELHI.

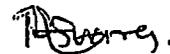
URGENT APPLICATION

Sir,

Will you kindly treat the accompanying Writ Petition as urgent ones as per the High Court rules and orders? The grounds of urgency are:

'As set out in the accompanying Petition'

The accompanying Writ Petition may kindly be listed before the Hon'ble High Court for hearing on _____, February, 2021 or soon thereafter.



Petitioner

Through



(Manish Chauhan) (Siddhant Tyagi)
Counsels for the Petitioner
16C, LIG Flat,
Prasad Nagar, Karol Bagh,
New Delhi-110005

New Delhi
Dated: 15/2/2021

NOTICE OF MOTION

1. Government of NCT of Delhi
Office of the Wetland Authority,
Department of Environment
"C" Wing, 6th Level, Delhi Secretariat Building,
IP Estate, New Delhi-110002.
Email: standingcounselgnctd@gmail.com
2. Sub Divisional Magistrate (Punjabi Bagh)
Office of District Magistrates (West)
Main Rohtak Road, Nangloi,
Delhi-110041.
Email: standingcounselgnctd@gmail.com
3. Block Development Officer,
Main Rohtak Road, Nangloi,
Delhi-110041.
Email: standingcounselgnctd@gmail.com
4. Executive Engineer,
Civil Division No.13,
Government of NCT of Delhi
Irrigation and Flood Control Department,
Opp. ESI Hospital, Basai Dara Pur,
New Delhi-110027.
Email: standingcounselgnctd@gmail.com
5. Delhi Jai Board,
Room No. 306, Varunalaya,
Phase-2, Karol Bagh,
Delhi-110005.
Email: sangeetabharti@gmail.com
6. Superintendent Engineer/CC-5,
Nodal Officer, Water Bodies,
Government of NCT of Delhi,
Yamuna Sports Complex,
Suraj Mal Vihar, Delhi.
Email: standingcounselgnctd@gmail.com
7. Deputy Commissioner of Police,
Outer District Pushpanjali,
Road No. 43, Delhi-110043.
Email: standingcounselghctd@gmail.com
8. Station House Officer
Mundka Police Station,
PVC Market, Tikri Kalan,
Delhi-110041.
Email: standingcounselgnctd@gmail.com

9. Delhi Development Authority
Through Vice Chairman,
B Block, First Floor, INA,
Vikas Sadan, New Delhi-110023.
Email: ddachamberhc@gmail.com
10. Deputy Director (LM)
Delhi Development Authority (West Zone),
Subhash Nagar Crossing,
New Delhi-110018.
Email: ddachamberhc@gmail.com
11. Chief Engineer (North Zone),
Delhi Development Authority,
18th Floor, Vikas Minar,
Delhi-110002.
Email: ddachamberhc@gmail.com
12. Deputy Commissioner (Narela Zone)
Office of the Deputy Commissioner,
North Delhi Municipal Corporation,
Narela, Delhi-110040
Email: mittalsolicitors@gmail.com; clo-ndmc@mcd.nic.in

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CIVIL) NO. _____ OF 2020

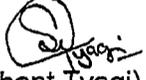
IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

Take notice that, the above Writ Petition shall come up for hearing in Hon'ble High Court, Delhi on ___ February, 2021 or soon thereafter. Please acknowledge receipt of Writ Petition mentioned ibid.

Through Petitioner

(Manish Chauhan) (Siddhant Tyagi)
Counsels for the Petitioner
16C, LIG Flat,
Prasad Nagar, Karol Bagh,
New Delhi-110005

New Delhi
Dated: 18/2/2021

IN THE HIGH COURT OF DELHI AT NEW DELHI
W.P.(CIVIL) NO. _____ OF 2020

IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

MEMO OF PARTIES

Shri Roshan Lal,
Son of late Debi Ram Sharma,
Resident of House No. 444A,
Near Bhagat Singh Park,
Mundka, Delhi-110041.

_____ Petitioner

Versus

1. Government of NCT of Delhi
Office of the Wetland Authority,
Department of Environment
"C" Wing, 6th Level, Delhi Secretariat Building,
IP Estate, New Delhi-110002.
2. Sub Divisional Magistrate (Punjabi Bagh)
Office of District Magistrates (West)
Main Rohtak Road, Nangloi,
Delhi-110041.
3. Block Development Officer,
Main Rohtak Road, Nangloi,
Delhi-110041.
4. Executive Engineer,
Civil Division No.13,
Government of NCT of Delhi
Irrigation and Flood Control Department,
Opp. ESI Hospital, Basai Dara Pur,
New Delhi-110027.
5. Delhi Jal Board,
Room No. 306, Varunalaya,
Phase-2, Karol Bagh,
Delhi-110005.

6. Superintendent Engineer/CC-5,
Nodal officer, Water Bodies,
Government of NCT of Delhi,
Yamuna Sports Complex,
Suraj Mal Vihar, Delhi.
7. Deputy Commissioner of Police,
Outer District Pushpanjali,
Road No. 43, Delhi-110043.
8. Station House Officer
Mundka Police Station,
PVC Market, Tikri Kalan,
Delhi-110041.
9. Delhi Development Authority
Through Vice Chairman,
B Block, First Floor, INA,
Vikas Sadan, New Delhi-110023.
10. Deputy Director (LM)
Delhi Development Authority (West Zone),
Subhash Nagar Crossing,
New Delhi-110018.
11. Chief Engineer (North Zone),
Delhi Development Authority,
18th Floor, Vikas Minar,
Delhi-110002.
12. Deputy Commissioner (Narela Zone)
Office of the Deputy Commissioner,
North Delhi Municipal Corporation,
Narela, Delhi-110040

_____ Respondents

P. Sharma

Petitioner

Through

(Siddhant Tyagi)

(Manish Chauhan) (Siddhant Tyagi)
Counsels for the Petitioner
16C, LIG Flat,
Prasad Nagar, Karol Bagh,
New Delhi-110005

New Delhi

Dated: 15/2/2021

DATE	EVENTS
	Continuous and ongoing attempts being made to destruct, suppress, dry-up and eventually encroach upon the land of Shishuwala Pond by locally residing perpetrators in connivance and collusion with the officials of respondents herein.
	In order to achieve the immoral and evil objectives of encroaching upon the land of the said pond, continuous attempts are being made to suppress and dry-up the said pond by deliberately dumping soil, sand and malba (debris) into it. Subsequently, ramp is being constructed in the pond to permanently dry it up. In order to completely extinguish and eradicate the Shishuwala Pond, water pumps are installed at the pond and water is being drained out of the pond, on the road.
	Local perpetrators, with the aid of and in collusion with the respondents officials, have raised unauthorised constructions viz. dwelling houses, floors etc. upon the northern side of the encroached land of Shishuwala Pond. Moreover, the area of pond is being reduced on the pretext of constructing/raising boundary around the pond.
22.04.2019 and 27.01.2020	A slew of representations were sent, time and again, addressed to various offices of respondents viz. Delhi Development Authority, Delhi Jal Board, S.D.M(Punjabi Bagh), BDO (Nangloi) etc. etc. requesting to protect and

	stop encroachment upon the pond, however, no required steps were taken
22.04.2019	The grievance of draining out the water of the said pond was also brought to the notice of Delhi Jal Board, respondent no 4, however, again no steps to curb the same was taken.
24.05.2019	Respondent No.4, vide letter dated 24.05.2019, in the most heedless manner, repudiated their obligation to maintain the pond.
04.07.2019	Office of the Wetland Authority, Department of Environment, Respondent no. 1 vide letter dated 04.07.2019, wrote to the various offices of respondents to take appropriate and necessary action.
22.02.2020	In regards the aforesaid representations/complaints filed Office of the Block Development Officer (Nangloi), respondent no.5 filed a complaint to the S.H.O, Mundka police station
29.02.2020	Pursuant to filing of the complaints by petitioner and residents of Mundka Village, S.D.M Punjabi Bagh, Respondent No.6 vide order dated 29.02.2020 passed a restraintment order under section 133 of Cr.P.C thereby ordering to stop the ongoing illegal activities being carried out at Shishuwala Pond. However, despite the said order nothing has been stopped till date and situation is getting worsen day by day

18.03.2020	Once again a representation dated 18.03.2020 in regard to the grievance of dumping and releasing water of sewage and toilets was addressed to the Office of Sub-Divisional Magistrate Punjabi Bagh, New Delhi and S.D.M, Punjabi Bagh.
23.03.2020	Respondent no.6 while acknowledging the representation dated 18.03.2020, vide letter dated 23.03.2020, transferred it to Dy. Commissioner (Narela Zone) Delhi, Executive Engineer, Civil Division No.13, Irrigation and Flood Control Dept, New Delhi and Dy. Director (LM) WZ, DDA, Subhash Nagar, Delhi, respondent no.7,8 and 9 respectively to take necessary action, however, no required action has been taken at site and nothing has been heard from the said Offices till date.
08.07.2020	Petitioner herein filed various RTIs dated 08.07.2020 before the Office of Deputy Commissioner (Narela Zone), MCD, Office of Executive Engineer, Civil Division 13, Irrigation and Flood Control Dept., New Delhi and Office of Dy. Director (LM) WZ (DDA), Subhash Nagar, New Delhi, respondent no. 7,8 and 9 respectively to provide Action Taken Report with respect to letter of the S.D.M, Punjabi Bagh, New Delhi dated 23.03.2020.
08.07.2020	Further, another RTI dated 08.07.2020 was filed before the Office of Sub Divisional Magistrate, Punjabi Bagh,

	<p>New Delhi to provide the copy of proceedings conducted and Order passed with respect to restraint order dated 29.02.2020 passed by the S.D.M, Punjabi Bagh, New Delhi. Another RTI dated 08.07.2020 was filed before the PIO, Mundka Police Station to provide the action taken report with respect to letter dated 22.02.2020 addressed to S.H.O Mundka police Station, respondent No.13 sent by B.D.O (Nangloi)</p>
	<p>None of the aforesaid offices/departments, except Office of Executive Engineer, Civil Division XIII, Irrigation and Flood Control Dept., New Delhi and Office of Addl. DCP-cum-PIO, Delhi Police, replied to the said RTIs filed by the petitioner. It may also be added that replies received by the said Offices/Departments were vague and unsatisfactory.</p>
09.11.2020	<p>Petitioner preferred the First Appeal dated 09.11.2020 to all aforesaid offices/departments.</p>
10.12.2020	<p>Vide order dated 10.12.2020 Office of First Appellate Authority/ Deputy Commissioner of Police, Pushpanjall Road, Delhi disposed off the appeal dated 09.11.2020 thereby directing to provide correct and complete information to appellant/petitioner.</p>
	<p>Hence the present petition</p>

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CIVIL) NO. _____ OF 2020

IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

**PUBLIC INTEREST PETITION UNDER ARTICLE 226 OF THE
CONSTITUTION OF INDIA**

TO

HON'BLE THE CHIEF JUSTICE AND HIS COMPANION JUSTICES OF
THE HON'BLE HIGH COURT OF DELHI AT NEW DELHI
THE HUMBLE PETITION OF THE PETITIONER ABOVENAMED

MOST RESPECTFULLY SHOWETH:

1. The petitioner respectfully submits that there is no personal gain, personal interest of the petitioner in filing the instant writ petition except the public interest involved.
2. That the petitioner is a resident of Mundka and as such having knowledge of the facts averred herein below. Further, the petitioner has also filed various RTI's before the respondent department, details thereof is set out herein below.
3. That the instant petition is being filed ~~to protect the Shishuwala Pond~~ which is an important part of our nature and ecosystem which would ultimately benefit the nature and people living in vicinity.

-
4. That by the way of present writ petition, the petitioner is seeking indulgence of this Hon'ble Court for issuing of a writ, order or direction for ~~inactions of respondents in protecting the~~ ~~Shishuwala Pond situated at Mundka Village, Khasra~~ ~~No-190/1, admeasuring (16-05)~~ and further directing the respondents to stop the unnatural suppression, eradication and remove encroachment upon the aforesaid ancient and historical Shishuwala Pond and reviving and maintaining the pond as a pond (water Body).
5. That the brief factual matrix leading to the filing of the present writ petition are as under:
- A. The petitioner is a citizen of India and as such entitled to invoke Writ jurisdiction of this Hon'ble Court.
 - B. Amidst the village of Mundka, New Delhi, in Khasra no. 190/, admeasuring (16-05), lies a pond popularly known as Shishuwala Talab which is, purportedly, known to be a historic and ancient pond dating back to the times of Mahabharata and as such also having religious significance for the people living in vicinity. Copy of the Khasra Ggirdawari is annexed herewith as **Annexure P-1.**
 - C. It is respectfully submitted that the said pond is a naturally emerged water body and has been an imperative source of water not only for the people/villagers living in the vicinity but also for the stray animals and birds.

- D. Needless to say that ponds and other small water bodies play vital role in the biodiversity and together constitutes an important ecosystem. It not only maintains an ecological balance but also raises the ground water level of the area and is helpful in irrigation and raises the green belt and provides a good environment and a quality life. This is also the essence of the right to life guaranteed under Article 21 of the Constitution.
- E. The petitioner herein wishes to bring to the notice of this Hon'ble Court continuous and ongoing attempts being made to destruct, suppress, dry-up and eventually encroach upon the land of Shishuwala Pond by locally residing perpetrators in connivance and collusion with the officials of respondents herein.
- F. The petitioner respectfully submits that in order to achieve the immoral and evil objectives of encroaching upon the land of the said pond, continuous attempts are being made to suppress and dry-up the said pond by deliberately dumping soil, sand and malba (debris) into it. Subsequently, ramp is being constructed in the pond to permanently dry it up.
- G. The petitioner also wishes to bring to the notice of this Hon'ble Court that in order to completely extinguish and eradicate the Shishuwala Pond, water pumps are

installed at the pond and water is being drained out of the pond, on the road. Copy of the photographs showing the said activities of dumping soil and draining of water is annexed herewith as **Annexure P-2**.

- H. It is respectfully submitted that taking a step further, local perpetrators ,with the aid of and in collusion with the respondents officials, have raised unauthorised constructions viz. dwelling houses, floors etc. upon the northern side of the encroached land of Shishuwala Pond. Moreover, the area of pond is being reduced on the pretext of constructing/raising boundary around the pond.
- I. The petitioner also wishes to bring to the notice of the notice of this Hon'ble Court that sewage water and garbage is also being dumped into the said pond which is resultantly making the surroundings/vicinity unhygienic to live.
- J. It is respectfully submitted that a slew of representations were sent, time and again, addressed to various offices of respondents viz. Delhi Development Authority, Delhi Jal Board, S.D.M(Punjabi Bagh), BDO (Nangloi) etc. etc. requesting to protect and stop encroachment upon the pond, however, no required steps were taken. Copy of the representation dated 22.04.2019, 26.06.2019, 01.07.2019 and 27.01.2020 are annexed herewith as **Annexure P-3**.

-
- K. It is respectfully submitted that in regards the aforesaid representations/complaints filed Office of the Block Development Officer (Nangloi), respondent No.5 filed a complaint dated 22.02.2020 to the S.H.O, Mundka police station. However, the said complaint was just an eye wash and no action on the same was ever taken. Copy of the complaint dated 22.02.2020 is annexed herewith as **Annexure P-4.**
- L. It is respectfully submitted that vide representation dated 22.04.2019, the grievance of draining out the water of the said pond was also brought to the notice of Delhi Jal Board, respondent no 4, however, again no steps to curb the same was taken. Respondent No.4, vide letter dated 24.05.2019, in the most heedless manner, repudiated their obligation to maintain the pond. The petitioner further came to know that Delhi Jal Board, respondent No.4 is laying unauthorised pipelines around the ponds to give water connection to the encroachers. Copy of the letter dated 24.05.2019 received from Delhi Jal Board, respondent no.4 is annexed herewith as **Annexure P-5.**
- M. It may also be added that pursuant to the complaint/representation of petitioner and other villagers dated 26.06.2019, Office of the Wetland Authority, Department of Environment, Respondent no. 1 vide letter dated 04.07.2019, wrote to the various offices of

respondents to take appropriate and necessary action. As nothing was being done, the petitioner again sent complaint/representation dated 27.10.2020 and pursuant to the said complaint/representation, respondent no.1 once again sent a letter dated 14.02.2020 addressed to the offices/respondents requesting for necessary action. Again, pursuant to the complaint/representation dated 19.10.2020 respondent No.1 sent letter dated 23.10.2020 addressed to the same offices requesting necessary action. A bare perusal of these aforesaid letters would reveal that the Office of respondent No.1 is merely doing paperwork by again and again sending same letters with same/identical content to the same offices/respondents as an eyewash and not taking required and necessary prompt action to protect and safeguard the said pond. Identical and common extract of letters dated 04.07.2019, 14.02.2020 and 23.10.2020 is reproduced hereunder:

"Please find enclosed herewith letter dated 26.06.2019 from villagers of Mundka, New Delhi wherein request has been made to take action against illegal construction/encroachment in water body Kh. No. 190/1(16-5).

In this connection it is informed that as per notification dated 28.01.2019 Mundka Village has been notified as urbanized vide notification of Ministry of Housing and Urban Affairs, Govt dated 28.01.2019 and at the disposal of DDA for the purpose of development and Maintenance of the said areas and for taking such steps as may be required to serve the purpose and development of these areas shall be done as per the extant Master Plan of Delhi notified from time to time.

In this connection it is requested that appropriate action on the complaint be initiated to redress the grievance of the villagers. An action taken report be forwarded to the villagers with a copy to undersigned

MS(Wetland Authority)"

Copy of the letter dated 04.07.2019, 14.02.2020 and 23.10.2020 is annexed herewith as **Annexure P-6**.

- N. It is respectfully submitted that the Office of the Wetland Authority is constituted for the protection and safeguarding of water bodies however, the aforementioned act makes it apparent that none of the offices are fulfilling their obligation as envisaged per statute.
- O. It may also be brought to the notice of this Hon'ble Court that vide notification of Ministry of Housing and Urban Affairs, Government of India dated 28.01.2019 the village of Mundka has been urbanised and consequently taken over by Delhi Development Authority, respondent no.3 for the purpose of development and maintenance of the said area. However, it is learnt that the land in question has not been physically taken over by respondent no.3 as the same is not free from encroachment. The question, as to under whom the land comes, is to be answered by the authorities. It may also be added that various representations, to protect the Shishuwala Pond, were

also sent to DDA, respondent no.3, however, no heed to the same has been paid.

P. It may also be brought to the notice of this Hon'ble Court that pursuant to filing of the complaints by petitioner and residents of Mundka Village, S.D.M Punjabi Bagh, Respondent No.6 vide order dated 29.02.2020 passed a restraintment order under section 133 of Cr.P.C thereby ordering to stop the ongoing illegal activities being carried out at Shishuwala Pond. However, despite the said order nothing has been stopped till date and situation is getting worsen day by day. Copy of the order dated 29.02.2020 is annexed as **Annexure P-7**.

Q. It is respectfully submitted that once again a representation dated 18.03.2020 in regard to the grievance of dumping and releasing water of sewage and toilets was addressed to the Office of Sub-Divisional Magistrate Punjabi Bagh, New Delhi and S.D.M, Punjabi Bagh, respondent no.6 while acknowledging the same, vide letter dated 23.03.2020, transferred it to Dy. Commissioner (Narela Zone) Delhi, Executive Engineer, Civil Division No.13, Irrigation and Flood Control Dept, New Delhi and Dy. Director (LM) WZ, DDA, Subhash Nagar, Delhi, respondent no.7,8 and 9 respectively to take necessary action, however, no required action has

been taken at site and nothing has been heard from the said Offices till date.

- R. It is respectfully submitted that as nothing was coming forward and no action was being taken the petitioner herein filed various RTIs dated 08.07.2020 before the Office of Deputy Commissioner (Narela Zone), MCD, Office of Executive Engineer, Civil Division 13, Irrigation and Flood Control Dept., New Delhi and Office of Dy. Director (LM) WZ (DDA), Subhash Nagar, New Delhi, respondent no. 7,8 and 9 respectively to provide Action Taken Report with respect to letter of the S.D.M, Punjabi Bagh, New Delhi dated 23.03.2020. Further, another RTI dated 08.07.2020 was filed before the Office of Sub Divisional Magistrate, Punjabi Bagh, New Delhi to provide the copy of proceedings conducted and Order passed with respect to restraintment order dated 29.02.2020 passed by the S.D.M, Punjabi Bagh, New Delhi. Another RTI dated 08.07.2020 was filed before the PIO, Mundka Police Station to provide the action taken report with respect to letter dated 22.02.2020 addressed to S.H.O Mundka police Station, respondent No.13 sent by B.D.O (Nangloi). Copies of the various RTIs dated 08.07.2020 is annexed herewith as **Annexure P-8**.

- S. It is respectfully submitted that none of the aforesaid offices/departments, except Office of Executive Engineer, Civil Division XIII, Irrigation and Flood Control Dept., New Delhi and Office of Addl. DCP-cum-PIO, Delhi Police, replied to the said RTIs filed by the petitioner. It may also be added that replies received by the said Offices/Departments were vague and unsatisfactory. Copies of the reply dated 21.08.2020 and 04.09.2020 are annexed herewith as **Annexure P-9**.
- T. Aggrieved by the aforesaid the petitioner preferred the First Appeal dated 09.11.2020 to all aforesaid offices/departments. Vide order dated 10.12.2020 Office of First Appellate Authority/ Deputy. Commissioner of Police, Pushpanjali Road, Delhi disposed off the appeal dated 09.11.2020 thereby directing to provide correct and complete information to appellant/petitioner. Copies of the First Appeal dated 09.11.2020 filed by the petitioner and order dated 10.12.2020 is annexed herewith as **Annexure P-10**.
- U. The petitioner wishes to bring to the notice of this Hon'ble Court some of the pronouncements of the Hon'ble Apex Court and this Hon'ble Court as under:

In Jagpal Singh and Ors. Vs. State of Punjab and Ors., (2011) 11 SCC396 the Hon'ble Apex Court has held as under:

X X X X

"13. We find no merit in this appeal. The Appellants herein were trespassers who illegally encroached on to the Gram Panchayat at land by using muscle power/money power and in collusion with the officials and even with the Gram Panchayat. We are of the opinion that such kind of blatant illegalities must not be condoned. Even if the Appellants have built houses on the land in question they must be ordered to remove their constructions, and possession of the land in question must be handed back to the Gram Panchayat. Regularizing such illegalities must not be permitted because it is Gram Sabha land which must be kept for the common use of villagers of the village.

14. The letter dated 26.9.2007 of the Government of Punjab permitting regularization of possession of these unauthorized occupants is not valid. We are of the opinion that such letters are wholly illegal and without jurisdiction. In our opinion such illegalities cannot be regularized. We cannot allow the common interest of the villagers to suffer merely because the unauthorized occupation has subsisted for many years.

X X X X

17. In many states Government orders have been issued by the State Government permitting allotment of Gram Sabha land to private persons and commercial enterprises on payment of some money. In our opinion all such Government orders are illegal, and should be ignored.

X X X X

23. Before parting with this case we give directions to all the State Governments in the country that they should prepare schemes for eviction of illegal/unauthorized occupants of Gram Sabha / Gram Panchayat / Poramboke / Shamlat land and these must be restored to the Gram Sabha/Gram Panchayat for the common use of villagers of the village. For this



W. It is respectfully submitted that this Hon'ble Court in W.P.C 2612/2011 titled Court Of Its Own Motion versus DDA & others, vide order dated 28.09.2011, issued the following directives to respondents :

"3. After hearing Mr. Tandon, learned counsel for GNCTD, we are inclined to direct as follows:

- a. Every effort shall be made so that no water body is encroached by any person as existence of water bodied is a necessity for sustenance of environment.
- b. The maintenance of water bodies is imperative and effective endeavours are to be made to keep them clean, for if water bodies are not kept cleaned, they become the breeding space for mosquitoes and other kind of insects which can cause diseases and health problems.
- c. Clean water body/ source has the effect potentiality to create an aesthetic atmosphere which is also paramount to develop a culture of purity and is also in consonance and accord with the ancient philosophy of India.
- d. The ponds/ jhoras shall be maintained and the villagers shall be made aware how to maintain them, but eventually the same would be the responsibility of the authorities concerned.
- e. The competent authority shall go for a survey/inspection every fortnight to see that there is no encroachment and the cleanliness is maintained in an appropriately sustained manner because the maintenance and sustenance have to go hand in hand.
- f. It will be the obligation of the authorities to maintain and prevent encroachment in the catchment area. If any person will remotely try to create any kind of damages to the water bodies/catchment area, appropriate legal action, including prosecution, if provided, shall be taken against him/her."

Copy of the judgment passed in W.P.C bearing no. 2612/2011 titled Court Of Its Own Motion versus DDA & others is annexed herewith as **Annexure P-13**.



X. It is respectfully submitted that the Division Bench of Hon'ble High Court in Writ Petition bearing no. WP 4437/2013 titled 'Residence Welfare Association Ekta Enclave versus State (NCT) of Delhi & Others.' after taking note of the judgment passed by the Hon'ble Court in 'Jagpal Singh and Another versus State of Punjab and Others' as well as the provisions of the constitution held as under: -

"6. Consequently, all Deputy Commissioners are directed to ensure that none of the water bodies/johads/water tanks/lakes/water ponds are encroached or allotted in future to make good the deficiency of land during consolidation proceedings. If any water bodies/water tanks/johads/lakes have been allotted in the past to a villager during consolidation proceedings and no permanent structure has been constructed thereon, the Deputy Commissioners are directed to ensure that possession of the said bodies is taken back after giving them alternative land. Deputy Commissioners are also directed to ensure that water bodies/johads/water tanks/lakes/water ponds are maintained, developed as well as kept clean and if necessary, the same be revived."

Copy of the judgment in Writ Petition bearing No. WP 4437/2013 titled 'Residence Welfare Association Ekta Enclave versus State (NCT) of Delhi & Others' is annexed herewith as **Annexure P-14**.

Y. It is respectfully submitted that the obiter dicta of
aforementioned judgments/orders makes it obligatory
upon the authorities to act and see that :

- No water body is encroached.
- The maintenance of the water bodies is imperative.
- Effective endeavours are to be taken to keep water bodies clean.
- To create an aesthetic atmosphere which is also paramount to develop a culture of purity.
- The villagers shall be made aware how to maintain Ponds/jhoras.
- To carry out survey and/or inspection to see that there is no encroachment of the ponds/jhoras and cleanliness is maintained.
- To take appropriate legal action if any person try to create any damage to the water bodies etc. etc.

Z. It is respectfully submitted that the aforesaid orders/directives passed by Hon'ble Apex Court and this Hon'ble High Court from time to time are to be strictly followed for protection, maintenance and rejuvenation of all water bodies and not following/complying with the aforesaid order/directive amounts to contempt of court by the officials.

AA. It may also be brought to the notice of this Hon'ble Court that the condition of most of the water bodies in Delhi is pathetic in nature.

(16)

BB. It may also be added that Court Commissioners (Water Bodies) appointed by this Hon'ble High Court had also paid their visit and on 13.06.2019. In the minutes it was recorded to the effect that despite notice no responsible officer was present and that the officials have frustrated the visit. Perusal of the minutes of meeting inspection of Court Commissioners (Water Bodies) would show that even the Court Commissioners have stated the pond to be in pathetic condition. Further, the Court Commissioners (Water Bodies) also directed to formulate an Action Plan and submit report before 31.07.2019 which, the petitioner believe that, none of the respondents, has submitted it till date. Copy of the minutes of meeting of Court Commissioners (Water Bodies) is annexed herewith as **Annexure P-15**.

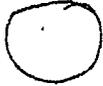
CC. It is respectfully submitted that all the aforesaid acts of the respondents reveals and makes it evident that the respondents are hand in glove with each other and in connivance with local perpetrators encroaching upon the land of Shishuwala Pond. Despite several representations, requests and follow ups no required and necessary action/steps is being taken by the respondents instead the respondents are passing blames/responsibilities to one another.

-
6. As the authorities miserably failed to take any necessary and appropriate action, the petitioner herein is now compelled to knock the door of this Hon'ble Court praying for the protection, safeguarding and revival of Shishuwala Pond.
7. The petitioner is filing the present writ petition on the following amongst the other grounds:

GROUNDS:

- A. Because ponds and other small water bodies play vital role in the biodiversity and together constitutes an important ecosystem.
- B. Because ponds not only maintains an ecological balance but also raises the ground water level of the area and is helpful in irrigation and raises the green belt and provides a good environment and a quality life. This is also the essence of the right to life guaranteed under Article 21 of the Constitution.
- C. Because Shishuwala Pond is, purportedly, known to be a historic and ancient pond dating back to the times of Mahabharata and as such also having religious significance for the people living in vicinity.

- D. Because continuous and ongoing attempts being are made to destruct, suppress, dry-up and eventually encroach upon the land of shishuwala Pond by locally residing perpetrators in connivance and collusion with the officials of respondents herein.
- E. Because continuous attempts are being made to suppress and dry-up the the said pond by deliberately dumping soil, sand and malba (debris) into it, with evil motive of encroachment upon the land.
- F. Because sewage water and garbage is also being dumped into the said porid which is resultantly making the surroundings/vicinity unhygienic to live.
- G. Becausein order to completely extinguish and eradicate the Shishuwala Pond, water pumps are installed at the pond and water is being drained out of the pond, on the road.
- H. Because local perpetrators, with the aid of and in collusion with the respondents officials, have raised unauthorised constructions viz. dwelling houses, floors etc. upon the northern side of the encroached land of Shishuwala Pond.

- 
- I. Because the area of pond is being reduced on the pretext of constructing/raising boundary around the pond.
- J. Because a number of representations were sent, time and again, addressed to various offices of respondents viz. PMO, Delhi Development Authority, Delhi Jal Board, S.D.M(Punjabi Bagh), BDO (Nangloi) etc. etc. requesting to protect and stop encroachment upon the pond, however, no required steps were taken.
- K. Because the grievance of draining out the water of the said pond was also brought to the notice of Delhi Jal Board, respondent no 3, however, again no steps to curb the same was taken.
- L. Because Office of the Wetland Authority, Department of Environment, Respondent no. 4 is also merely doing paperwork and not taking required and necessary prompt action to protect and safeguard the said pond.
- M. Because the village of Mundka has been urbanised and subsequently taken over by Delhi Development Authority for the purpose of development and maintenance of the said area. Various representations, to protect the Shishuwala Pond, were also sent to DDA, respondent no.2, however, but no action was taken.

SS

()

- N. Because Office of the Block Development Officer (Nangloi) filed a complaint dated 22.02.2020 to the S.H.O, Mundka police station. However, the said complaint was just an eye wash and no action on the same was ever taken.
- O. Because S.D.M Punjabi Bagh, Respondent no. ___ vide order dated 29.02.2020 passed a restraintment order under section 133 of Cr.P.C thereby ordering to stop the ongoing illegal activities being carried out at Shishuwala Pond. However, despite the said order nothing has been stopped till date and situation is getting worsen.
- P. Because S.D.M, Punjabi Bagh, Respondent No. ___ vide letter dated 23.03.2020, transferred it to Dy. Commissioner (Narela Zone) Delhi, Executive Engineer, Civil Division No.13, Irrigation and Flood Control Dept., New Delhi and Dy. Director (LM) WZ, DDA, Subhash Nagar, Delhi, to take necessary action however, no required action has been taken and nothing has been heard from the said Offices till date.
- Q. Because various RTIs before the Office of Executive Engineer, Civil Division 13, Irrigation and Flood Control Dept., New Delhi, Office of Deputy Commissioner (Narela

Zone), MCD and Office of Dy. Director (LM) WZ (DDA), Subhash Nagar, New Delhi to provide Action Taken Report with respect to letter of the S.D.M, Punjabi Bagh, New Delhi dated 23.03.2020, however no reply, except of Office of Executive Engineer, Civil Division 13, Irrigation and Flood Control Dept., was received. The reply received by Office of Executive Engineer, Civil Division 13, Irrigation and Flood Control Dept. was vague and unsatisfactory.

- R. Because another RTI dated 08.07.2020 was filed before the Office of Sub-Divisional Magistrate, Punjabi Bagh, New Delhi to provide the copy of proceedings conducted and Order passed with respect to restraint order dated 29.02.2020 passed by the S.D.M, Punjabi Bagh, New Delhi, however no reply to the same received till date.
- S. Because RTI dated 08.07.2020 was filed before the PIO, Mundka Police Station to provide the action taken report with respect to letter dated 22.02.2020 addressed to S.H.O Mundka police Station sent by B.D.O (Nangloi), however no satisfactory reply is received till date.
- T. Because Court Commissioners (Water Bodied) appointed by this Hon'ble High Court paid their visit on and it was

recorded in the minutes to the effect that despite notice no one from the office respondents visited the said inspection site of Shishuwala Pond and deliberately avoided the same.

- U. Because Court Commissioners (Water Bodies) also directed to formulate an Action Plan and submit report before 31.07.2019 which, the petitioner believes, none of the respondents, has submitted till date.
- V. Because even the Court Commissioners (Water Bodies), in their minutes, have stated the pond to be in pathetic condition.
- W. Because respondents are hand in glove with each other and in connivance with local perpetrators encroaching upon the land of Shishuwala Pond.
- X. Because The Hon'ble Apex Court in Civil Appeal No. 5109 of 2019 titled Jintendra Singh Ministry of Environment & Ors. observed that destroying the lakes ponds and water bodies would kill the vegetation around it would prevent seepage of ground which would affect the already low water-table in area.

Y. Because this Hon'ble Court in W.P.C 2612/2011 titled Court Of Its Own Motion vs DDA & others, vide order dated 28.09.2011, issued the following directives to respondents:

"3. After hearing Mr. Tandon, learned counsel for GNCTD, we are inclined to direct as follows:

- a. Every effort shall be made so that no water body is encroached by any person as existence of water bodied is a necessity for sustenance of environment.
- b. The maintenance of water bodies is imperative and effective endeavours are to be made to keep them clean, for if water bodies are not kept cleaned, they become the breeding space for mosquitoes and other kind of insects which can cause diseases and health problems.
- c. Clean water body/ source has the effect potentiality to create an aesthetic atmosphere which is also paramount to develop a culture of purity and is also in consonance and accord with the ancient philosophy of India.
- d. The ponds/ jhoras shall be maintained and the villagers shall be made aware how to maintain them, but eventually the same would be the responsibility of the authorities concerned.
- e. The competent authority shall go for a survey/inspection every fortnight to see that there is no encroachment and the cleanliness is maintained in an appropriately sustained manner because the maintenance and sustenance have to go hand in hand.
- f. It will be the obligation of the authorities to maintain and prevent encroachment in the catchment area. If any person will remotely try to create any kind of damages to the water bodies/catchment area, appropriate legal action, including prosecution, if provided, shall be taken against him/her."

Z. Because the orders/directives passed by Hon'ble Apex Court and this Hon'ble High Court from time to time are to be strictly followed for protection, maintenance and

rejuvenation of all water bodies and not following/complying with the aforesaid order/directive amounts to contempt of court by the officials.

- AA. Because the condition of most of the water bodies in Delhi is pathetic in nature.
- BB. Because despite several representations, requests and follow ups no required and necessary action/steps is being taken by the respondents instead the respondents are passing blames/responsibilities to one another.
- CC. Any other ground with the permission of this Hon'ble Court.
8. That the petitioner has not filed any other petition in this Hon'ble Court or any other Court seeking the relief as prayed for in this petition.
9. That the petitioner does not have any efficacious alternative remedy other than to approach this Hon'ble Court by way of the present petition for the redressal of their grievances.
10. That this Hon'ble Court has jurisdiction to entertain and dispose of the present petition.
11. That the petitioner undertakes to pay the cost if any imposed by the Hon'ble Court on the present petition.

PRAYER

It is, therefore, in the interest of justice prayed that this Hon'ble Court may graciously be pleased to:

- (i) Direct the respondents to ~~stop the destruction and eradication of Shishuwala Pond situated at Khasra No. 190/1, Village of Mundka, New Delhi~~ against the wetland Act and further direct to revive and restore and maintain the said pond.
- (ii) direct the respondents ~~(to remove encroachments from out of the Shishuwala Pond situated at Khasra No. 190/1 in Village Mundka, New Delhi~~ and to further direct them to protect the said land from any further encroachments
- (iii) Pass any other order and/or direction which this Hon'ble Court deem fit and proper in fact and circumstances of this case.

P. Sharma

Petitioner

through

Siddhant Tyagi

(Manish Chauhan) (Siddhant Tyagi)
Counsels for the Petitioner
16C, LIG Flat,
Prasad Nagar, Karol Bagh,
New Delhi-110005

New Delhi,
Dated: 15/2/2021

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(CIVIL) NO. _____ OF 2020

IN THE MATTER OF:

SHRI ROSHAN LAL _____ PETITIONER

VERSUS

GOVERNMENT OF NCT OF DELHI & ORS _____ RESPONDENTS

AFFIDAVIT

I, Roshan Lal, Son of late Debi Ram Sharma, Resident of House No. 444A, Near Bhagat Singh Park, Mundka, Delhi-110041, aged about 64 years, do hereby solemnly affirm and declare as under:-

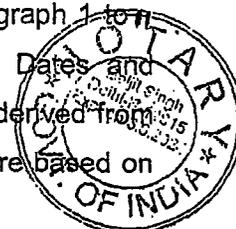
1. That I am Petitioner in the above noted matter and being well conversed with the fact and circumstances of the present case I am competent to swear this affidavit. The present Writ Petition has been drafted by my counsel and the contents of the same are true and correct, and be treated as part and parcel of this affidavit and the same are not repeated herein for the sake of brevity.
2. That I have filed the present petition as Public Interest Litigation.
3. I have gone through the Delhi High Court (public Interest Litigation) Rules, 2010 and do hereby affirm that the present Public Interest Litigation is in conformity thereof.
4. That the Petitioner has no personal interest in the litigation and neither myself nor anybody who the Petitioner is interested would in any manner benefit from the relief sought in the present petition save as the member of general public. The



petition is not guided by self-gain or gain of any person, institution, body or there is no motive other than of public interest in filing the present petition.

5. That I have done whatsoever enquiry/investigation which was in my power to do to collect all data/material which was relevant for this court to entertain the present petition. I further confirm that I have not concealed in the present petition any data/material/information which may have enabled this court to form an opinion whether to entertain this petition or not and/or whether to grant any relief or not.

6. That I have read and understood the accompanying Writ Petition from page 11 to 35 and List of important Dates and Events from page 7 to 10 drafted by my counsel on my instructions and I say that the facts stated in Paragraph 1 to 10 of the Writ Petition and in the List of important Dates and Events are true and correct to my knowledge and derived from the records and Para 7 to 10 of the Writ Petition are based on legal advice which I believe to be true.



EXECUTANT IDENTIFIED BY SHRI [Signature]

7. That the documents filed alongwith the petition are true copies of their originals.

8. That I am ready to pay the cost if any imposed by the court in the matter.

[Signature]
DEPONENT

VERIFICATION:

Verified on this **6 MAR 2021** at Delhi that the contents of the affidavit are true and correct, nothing material has been concealed and no part of it is false.

ATTESTED
[Signature]
BALJIT SINGH
NOTARY DELHI, R-11/5
Government of India
NEW DELHI, Mob-9868186635

[Signature]
DEPONENT

S-100, DDA Hog Market,
Rajendra Place, New Delhi
Mob No- 9868186635

6 MAR 2021

Case No. 261118
 Filing date -> 27/2/22

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P. (C) No. 4215 OF 2021

IN THE MATTER OF:

SHRI ROSHAN LAL

... PETITIONER

VERSUS

GOVT. OF NCT OF DELHI & OTHERS ... RESPONDENTS

INDEX

Sr. No.	Particulars	Pages
1.	Short Affidavit on behalf of the respondent Nos. 9-11 (DDA).	1-4
2.	Annexure-1: Copy of the letter dated 13.1.2022.	5
3.	Proof of service	6

(ARJUN PANT)
 ADVOCATE
 K-80, HAUZ KHAS ENCLAVE,
 NEW DELHI-110016.
 MOBILE NO. 9625109067 (CLERK)
 EMAIL ID: pant_arjun@rediffmail.com
 ENROLMENT NO.: D-588/91

NEW DELHI.
 DATED: 26/2/22

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P. (C) No. 4215 OF 2021

IN THE MATTER OF:

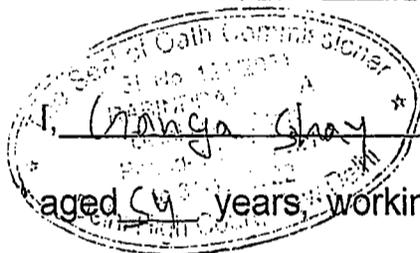
SHRI ROSHAN LAL

... PETITIONER

VERSUS

GOVT. OF NCT OF DELHI & OTHERS ... RESPONDENTS

SHORT AFFIDAVIT ON BEHALF OF THE
RESPONDENT NOS. 9 TO 11 (DELHI
DEVELOPMENT AUTHORITY)



I, Ananga Ghay S/o late Sh. Hira Lal
aged 54 years, working as Dy. Dir / LM / W2 with the

Respondent (Delhi Development Authority) having office at
Vikas Sadan, INA, New Delhi, do hereby solemnly state and
affirm as under:-



(i) That I am the Dy. Director / LM / W2 with the
Respondent Authority i.e. Delhi Development Authority,
and am well conversant with the facts of the present
case.

①

(ii) That I have read and understood the contents of the Writ Petition and my reply to the same is as under.

2. The answering respondent, DDA, submits that the present short affidavit is being filed before this Hon'ble Court in the present matter. The answering respondents crave leave of this Hon'ble Court to rely on the contents of this affidavit and reserve its right to file a detailed parawise reply, as and when directed by this Hon'ble Court.

3. The petitioner has filed the present petition praying for the following reliefs:-

"(i) Direct the respondents to stop the destruction and eradication of Shishuwala Pond situated at Khasra No. 190/1, Village of Mundka, New Delhi against the Wetland Act and further direct to revive and restore and maintain the said pond.

(ii) Direct the respondents to remove encroachments from out of the Shishuwala Pond situated at Khasra No. 190/1 in Village Mundka, New Delhi and to further direct them to protect the said land from any further encroachments.



(iii) *Pass any other order and/or direction which this Hon'ble Court deem fit and proper in fact and circumstances of this case"*

4. This Hon'ble Court vide order dated 26.11.2021 directed the respondents to file their counter affidavits before the next date of hearing i.e. 28.02.2022. Hence the present, short affidavit is being filed.

5. It is submitted that as per land record of the DDA, Khasra No. 190/1 is Gaon Sabha land comprised in Village Mundka which has come at the disposal of DDA vide notification dated 28.1.2019 and physical possession of this pond has been taken over by the DDA from BDO(West) on 12.10.2020 on "as is where is basis" without proper demarcation and dimension at site. The demarcation of the pond/land in question was conducted by TSS method.



6. * The matter was thereafter examined in detail and in compliance of the in-principle approval dated 27.11.2021 accorded by VC, DDA; an NOC was granted to the Delhi Jal Board for reviving water bodies under the jurisdiction of

Dwarka Zone, DDA as per the list provided by the Wetland Authority subject to the Delhi Jal Board utilizing their own funds for developing the water bodies as also their maintenance. This was intimated to the Delhi Jal Board vide letter dated 13.01.2022, copy of which is annexed hereto and marked as ANNEXURE-1.

7. Hence revival and maintenance of the water body now vests with the Delhi Jal Board.

Ans
24/02/22
DEPONENT

I identify the Deponent who has signed in my presence
D1 520/91

VERIFICATION



I, the Deponent named above, do hereby solemnly affirm that the contents of the above affidavit are true and correct to my knowledge and belief. No part of it is false and nothing material has been concealed there from.

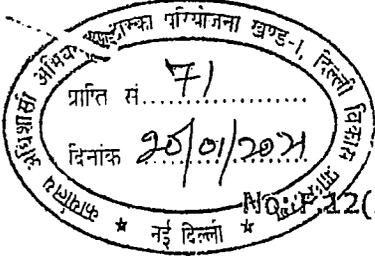
25 FEB 2022

Verified this on the ___ day of Feb. 2022 at New Delhi.

Ans
24/02/22
DEPONENT

CERTIFIED THAT THE DEPONENT
Shri/Smt./Ms. *Ganga Shyam*
S/o, W/o, D/o *Harsh Yadav*
R/o *Myra Pant*
identified by me as *Ans* of Delhi
has solemnly affirmed that the contents of the affidavit which have been read & explained to him are true and correct to the best of his knowledge.

25 FEB 2022
(Oath Commissioner, Delhi)

**DELHI DEVELOPMENT AUTHORITY**

[Office of The Suptdg. Engineer (HQ) (Dwarka)]
 DDA Office Complex, Mangla Puri, New Delhi-110045
 E-mail: seh@ddwkd.org.in Phone:011-20892386

Date: 13/1/2022

To,

The Chief Executive Officer (CEO),
 Delhi Jal Board, GNCTD,
 Varunalaya Ph.-II, Karol Bagh,
 New Delhi-110005.

Assn. Engineer

D.D.A.

Duty NO. 02

Date: 20-1-2022

Sub: Regarding issue of NOC to DJB to revive remaining undeveloped water bodies coming under the jurisdiction of Dwarka Zone, DDA.

Ref: i) DO No.: CEO/DJB/2021/D-548 dated 25.11.2021.

In compliance of in-principle accorded from the office of hon'ble Vice Chairman, DDA dated 27.11.2021, NOC is hereby granted to DJB for reviving of Water Bodies under the jurisdiction of Dwarka Zone, DDA as per list provided by the Wetland Authority subjected to DJB utilizing their own funds for developing the Water Bodies and maintaining them too. NOC is being issued subject to the ownership title of the land of these water bodies shall remain with DDA.

Encl: List of Water Bodies.

(J.K. Behl)
 SE (HQ) Dwarka

Copy to:

1. EM, DDA, Vikas Sadan for kind information,
2. CE (HQ), DDA, Vikas Sadan for kind information,
3. CE, Dwarka, DDA for kind information,
4. SE (HCC-I), Nodal Officer for Water Bodies of DDA,
5. SE (DCC-I, DCC-II & DCC-III), DDA
6. EE/WD-6, WD-8, WD-9, WD-3, DMD-5, DMD-6, DMD-7, DPD-5, DPD-1, SWD-8, Dwarka Zone.
7. Guard file.

(J.K. Behl)
 SE (HQ) Dwarka

AE II
 20/1/22

Noted -
 to file it.

AE II
 25/01/22
 AE II/DPD

Annexure R3/3 (Collectively)

\$~44.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & C.Ms.No.12806-07/2021

SHRI ROSHAN LAL

..... Petitioner

Through: Mr.Siddhant Tyagi, Adv. with
Mr.Manish Chauhan, Adv.

Versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Mr.Madhu Sudan Bhayana, Adv. for
R-1 to 4 and 6 to 8.Ms.Sangeeta Bharti, Standing Counsel for R-
5/DJB.Ms.Shobhana Takiar, Standing Counsel for R-
9/DDA.Ms.Mansi Bajaj, Adv. with Mr.Saksham Mishra,
Adv. for R-12/NDMC.**ORDER**

%

06.04.2021The Hon'ble Division Bench-I (Coram: Hon'ble the Chief Justice and
HMJ Jasmeet Singh) could not assemble today.List on 4th May, 2021.**BY ORDER****(COURT MASTER)****APRIL 06, 2021**

'anb'

\$~1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM APPLs. 12806 - 12807/2021

SHRI ROSHAN LAL Petitioner

Through: Mr. Siddhant Tyagi, Adv.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Ms. Sangeeta Bharti, St. Counsel, Ms.

Mehak Kanwar, Adv. for R-5/ DJB

Ms. Shobhana Takiar, St. Counsel for DDA/ R-9
to 11

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE JASMEET SINGH

ORDER

%

04.05.2021

Proceedings in the matter have been conducted through video conferencing.

List on 04th June, 2021.

CHIEF JUSTICE

JASMEET SINGH, J

MAY 4, 2021 / 'ms'

\$~1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**+ W.P.(C) 4215/2021 & CM APPL. 12806/2021 (Stay) & 12807/2021
(Exemption)

SHRI ROSHAN LAL Petitioner

Through Mr. Siddhant Tyagi, Advocate

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through Ms. Madhu Sudan Bhayana, Advocate
for R-1 to 4 & 6 to 8Mr. Chetan Sharma, Ld. ASG with Mr.
Anil Soni, CGSC for UOIMs. Sangeeta Bharti, Standing Counsel
for R-5Ms. Shobhana Takiar, Standing
Counsel for R-9-11Ms. Mansi Bajaj & Mr. Saksham
Mishra, Advocates for R-12**ORDER**% **04.06.2021**The Hon'ble Division Bench (Coram: Hon'ble the Chief Justice and
Hon'ble Ms. Justice Jyoti Singh) could not assemble today.

List on 25.08.2021.

By Order**(COURT MASTER)****JUNE 4, 2021/rk**

S~3

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 4215/2021

SHRI ROSHAN LAL Petitioner
 Through Mr. Siddhant Tyagi, Advocate.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents
 Through Mr. Madhu Sudan Bhayana,
 Advocate for R-1 to 4 and 6 to 8.
 Ms. Sangeeta Bharti, Standing
 Counsel for Delhi Jal Board with
 Ms. Surbhi Sachwani, Advocate for
 R-5.
 Ms. Shobhana Takiar, Standing
 Counsel for R- 9 to 11.
 Ms. Mansi Bajaj and Mr. Saksham
 Mishra, Advocates for R-12.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

% **25.08.2021**

Proceedings have been conducted through video conferencing.

CM No. 12807/2021 (Exemption)

Allowed, subject to all just exceptions.

Application is disposed of.

W.P.(C) 4215/2021 and CM No. 12806/2021 (stay)

Issue notice.

Mr. Madhu Sudan Bhayana, Advocate accepts notice on behalf of Respondents No. 1 to 4 and 6 to 8.

Ms. Sangeeta Bharti, learned Standing Counsel accepts notice on behalf of Respondent No. 5.

Ms. Shobhana Takiar, learned Standing Counsel accepts notice on behalf of Respondents No. 9 to 11.

Ms. Mansi Bajaj, Advocate accepts notice on behalf of Respondent No. 12.

Learned counsels appearing on behalf of the Respondents seek time to file counter affidavits.

Time as prayed for is granted.

Let counter affidavits be filed before the next date of hearing.

List on 11.10.2021.

CHIEF JUSTICE

JYOTI SINGH, J

AUGUST 25, 2021/yo

W.P.(C) 4215/2021

page 2 of 2

\$~48

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM APPL. 12806/2021 (*stay*)

SHRI ROSHAN LAL Petitioner

Through: Mr. Siddhant Tyagi, Advocate

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Ms. Madhu Sudan Bhayana,
Advocate for Respondents No.1 to 4 and 6 to 8.

Ms. Shobhana Takiar, Standing Counsel, Delhi
Development Authority for Respondents No.9 to
11.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE JYOTI SINGH

ORDER

11.10.2021

%

Proceedings have been conducted through video conferencing.

List on 26.11.2021.

CHIEF JUSTICE

JYOTI SINGH, J

OCTOBER 11, 2021

kks

Signature Not Verified

AMIT NARAYAN
BHARTHUAR
Location:
Signing Date: 23/10/2021
13:31:38

\$~9

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 4215/2021 & CM APPL. 12806/2021(Stay)

SHRI ROSHAN LAL Petitioner
Through: Mr. Siddhant Tyagi, Advocate.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents
Through: Ms. Madhu Sudan Bhayana,
Advocate for R- 1 to 4 & 6.
Mr. Arjun Pant, Advocate for DDA.
Ms. Sangeeta Rathi, Advocate for
R-5.
Ms. Mansi Bajaj, Ms. Nidhi Tyagi
and Mr. Nitin Prakash, Advocates for
R-12.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MS. JUSTICE JYOTI SINGH

ORDER
26.11.2021

%

Learned counsels appearing on behalf of the Respondents seek time to file counter affidavits.

Time as prayed for is granted.

Let counter affidavits be filed, before the next date of hearing.

Counter affidavit filed by Respondent No. 5 is on record.

List on 28.02.2022.

CHIEF JUSTICE

JYOTI SINGH, J

NOVEMBER 26, 2021/N

\$~66

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM APPL.12806/2021

SHRI ROSHAN LAL

..... Petitioner

Through: Mr. Siddhant Tyagi, Advocate.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Ms. Madhu Sudan Bhayan, Advocate
with S.I. Vinay Kadyan for R-1, R-2,
R-3, R-4, R-6, R-7 & R-8.

Ms. Sangeeta Bharti, Standing
Counsel, DJB with Ms. Malvi Balyan,
Advocate for R-5/DJB.

Mr. Arjun Pant, Advocate for DDA.

Ms. Mansi Bhatt & Ms. Nidhi
Tyagi, Advocates for R-12

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE NEENA BANSAL KRISHNA

ORDER

%

28.02.2022

List on 31.03.2022.

THE CHIEF JUSTICE

NEENA BANSAL KRISHNA, J

FEBRUARY 28, 2022

pa

§~28

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM No.12806/2021

SHRI ROSHAN LAL Petitioner

Through: Mr.Saurabh Arya, Advocate

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Ms.Asiya Khan, Adv for for R-1 to 4
& 6 to 8.Ms.Manshi Bajaj, Ms.Nidhi Tyagi,
Adv for R-12.

Mr.Arjun Pant, Adv for DDA.

Ms.Sangeeta Bharti, SC, Ms.Malvi
Balyan, Adv for R-5.

SI Jagbir Singh, PS Mundka.

CORAM:**HON'BLE THE ACTING CHIEF JUSTICE****HON'BLE MR. JUSTICE NAVIN CHAWLA****ORDER**% **31.03.2022**List on 9th May, 2022.**VIPIN SANGHI, ACJ****NAVIN CHAWLA, J****MARCH 31, 2022/Arya**

\$~11.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM APPL. 12806/2021

SHRI ROSHAN LAL Petitioner

Through: Mr. Umesh Babu with Mr. Manish
Kr. Tiwary, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondent

Through: Ms. Asiya Khan, Advocate for R-1 to
R-4 and R-6 to R-8.
Ms. Mansi Bajaj, Adv., Standing
Counsel, NDMC, R-12
Mr. Arjun Pant, Advocate for DDA.
Ms. Sangeeta Bharti, Standing
Counsel, DJB with Ms. Malvi Balyan,
Advs. for R-5.
SI Jagbir Singh, PS Mundka

CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE NAVIN CHAWLA

% **ORDER**
09.05.2022

List on 19.05.2022.

VIPIN SANGHI, ACJ

NAVIN CHAWLA, J

MAY 9, 2022
N.Khanna

Signature Not Verified

Digitally Signed
By: BHUPINDER SINGH
ROHILLA
Signing Date: 11.05.2022
15:52:30

\$~32

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 4215/2021
 SHRI ROSHAN LAL Petitioner
 Through: Mr.Saurabh Arya, Adv.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents
 Through: Mr.Arjun Pant, Adv. for DDA.
 Ms.Malvi Balyan, Adv. for
 Ms.Sangeeta Bharti, SC, DJB for R-5.
 Ms.Mansi Bajaj, Ms.Nidhi Tyagi,
 Advs. for R-12.

CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE NAVIN CHAWLA

ORDER
12.05.2022

%

CM 22696/2022

Issue notice. Notice is accepted by the learned counsels appearing for the respondents.

Let copies of the application be served on the learned counsels who are appearing, electronically during the course of the day.

Notice be served to the other respondents who are not represented electronically for the next date of hearing that is 19th May, 2022.

We direct the petitioner to place on record the latest photographs of the site to show that the water has been drained out and soil has been dumped in the pond in question.

In the meantime, we direct the Delhi Jal Board to ensure that no illegal activities are undertaken with a view to destroy the water body.

Status report shall be filed by the Delhi Jal Board before the next date



of hearing.

VIPIN SANGHI, ACJ

NAVIN CHAWLA, J

MAY 12, 2022
RN

Signature Not Verified
Digitally Signed By: SHALOO
BATRA
Signing Date: 13.05.2022
18:22:09

\$~17

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 4215/2021, CM nos. 12806/2021 (stay), 22696/2022 (stay)
SHRI ROSHAN LAL Petitioner
 Through: Mr. Umesh Babu Chaurasia and Mr.
 Manish Kumar Tiwari, Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents
 Through: Ms. Asiya Khan and Ms. Priya
 Choubey, Advocates for R-1 to 4 and
 R- 6 to 8.
 Ms. Sangeeta Bharti, Standing
 Counsel with Ms. Malvi Balyan,
 Advocate for R-5.
 Mr. Arjun Pant, Advocate for DDA.
 SI Jagbir Singh, P.S. Mundka.

CORAM:
HON'BLE THE ACTING CHIEF JUSTICE
HON'BLE MR. JUSTICE SACHIN DATTA

%

ORDER
19.05.2022

List on 05.07.2022.

VIPIN SANGHI, ACJ

SACHIN DATTA, J.

MAY 19, 2022/sr

Signature Not Verified

Digitally Signed
 By: BHUPINDER SINGH
 ROHELLA
 Signing Date: 23.05.2022
 14:52:56

\$~9.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 4215/2021 & C.M. No.12806/2021, C.M. No.22696/2022

SHRI ROSHAN LAL Petitioner

Through: Mr. Manish Kr. Tiwari and Mr.
Umesh Babu, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondent

Through: Ms. Asiya Khan, Adv. For R-1 to R-4
and R-6 to R-8 with Mr. Jagbir Singh,
SI, PS Mundka.
Ms. Sangeeta Bharti, Standing
Counsel, DJB with Ms. Malvi Balyan,
Advs. For R-5.
Mr. Arjun Pant, Adv. For DDA.
Ms. Mansi Bajaj and Ms. Nidhi
Tyagi, Adv. For R-12.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER
05.07.2022

%

Counter affidavit has been filed by respondent No.5/ Delhi Jal Board stating that they are taking all possible steps in order to protect the water body. It is stated by the counsel of the Delhi Jal Board that there are certain encroachments around the water body. The Revenue Department as well as the Delhi Police have to remove the encroachments so that the pending work of rejuvenating the water body can be completed.

Signature Not Verified

Digitally Signed
 By: BHUPINDER SINGH
 ROHELLA
 Signing Date: 07.07.2022
 14:58:49

Learned counsel for the Revenue Department as well as the Delhi Police states that steps have already been initiated for removal of encroachments.

Four weeks' time is sought to remove all the encroachments and to submit a status report in the matter.

List the matter after 4 weeks. Status reports be filed by all the respondents.

List on 22.08.2022.

SATISH CHANDRA SHARMA, C.J.

SUBRAMONIUM PRASAD, J

JULY 5, 2022

N.Khanna

Signature Not Verified

Digitally Signed
By: BHUPINDER SINGH
ROHILLA
Signing Date: 07.07.2022
14:58:49

§~19

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM APPLs. 12806/2021, 22696/2022

SHRI ROSHAN LAL Petitioner

Through: Mr. Manish Kr. Tiwari and Mr.
Umesh Babu, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS. Respondents

Through: Mr. Himanshu Bhushan, Ms. Asiya
Khan, Adv. For R-1 to R-4 and R-6 to
R-8 with Mr. Manoj Kumar, SI, PS
Mundka.
Ms. Sangeeta Bharti, Standing
Counsel, DJB with Ms. Malvi Balyan,
Advs. For R-5.
Mr. Arjun Pant, Adv. For DDA.
Ms. Mansi Bajaj and Ms. Nidhi
Tyagi, Adv. For R-12.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

% **22.08.2022**

1. *Vide* Order dated 05.07.2022, this Court had directed the Delhi Jal Board as well as well as other Respondents to remove the encroachments. However, the same has not been done.

2. Today, learned Counsel for the Respondent No.1/GNCTD as well as learned Counsel for the DDA have stated before this Court that in order to demarcate the land, a survey is to be carried out and the learned Counsel for

the DDA has agreed that the DDA will pay the charges for the survey. He seeks 10 weeks' time to complete the survey.

3. Time, as prayed for, is granted.
4. Needless to state that the process of survey be positively completed within 10 weeks and encroachments, if any, be positively removed within four weeks thereafter.
5. List on 20.12.2022.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

AUGUST 22, 2022

Rahul

\$~6.

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
 + W.P.(C) 4215/2021 & CM APPL. 12806/2021, CM APPL.
 22696/2022

SHRI ROSHAN LAL Petitioner

Through: Mr. Umesh Babu Chaurasia, Ms.
 Manjula Chaurasia and Mr. Manish
 Tiwari, Advs.

versus

GOVERNMENT OF NCT OF DELHI & ORS.

..... Respondent

Through: Mr. Arjun Pant, Adv. for DDA.
 Ms. Sangeeta Bharti, SC, DJB with
 Ms. Malvi Balyan, Advs. for R-5.
 Ms. Mansi Bajaj, Ms. Nidhi Tyagi and
 Ms. Tanushree Chakraborty, Advs.
 for R-12.
 SI Jagbir Singh, PS Mundka.

CORAM:
HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER
20.12.2022

%

This Court on 22.08.2022 had directed that a Survey be conducted for demarcation of land. The Survey was directed to be completed within 10 weeks.

Today, learned counsel for the DDA has informed this Court that approximately 60% of the work of the survey/ demarcation is over, as

informed by Intech Engineers, Surveying & GIS Mapping Consultant.
He has stated that some more time be granted in the matter. As prayed for, 6 weeks' time is granted for completing the survey and for submitting a report to this Court.

List on 25.04.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

DECEMBER 20, 2022
N.Khanna

Signature Not Verified

Digitally Signed
By: BHUPINDER SINGH
ROHILLA
Signing Date: 23.12.2022
17:50:43

§~23

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 4215/2021 & CM APPLs. 12806/2021, 22696/2022

SHRI ROSHAN LAL Petitioner

Through:

versus

GOVERNMENT OF NCT OF DELHI & ORS Respondents

Through: Mr. Arjun Pant, Advocate for DDA
Ms. Sangeeta Bharti, Standing
Counsel for DJB with Ms. Malvi
Balyan, Advocate for R-5/DJB
Ms. Mansi Bajaj, Ms. Nidhi Tyagi,
Ms. Tanushree Chakraborty,
Advocate for R-12/NDMC

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

%

25.04.2023

1. Learned Counsel for the DDA has informed this Court that the process of demarcation is almost over. However, the authority needs time to go through the demarcation made by the external agency and then to file a Status Report before this Court. He prays for and is granted six weeks' time in the matter.

2. List on 18.08.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

APRIL 25, 2023/hsk



Annexure R3/4

दिल्ली विकास प्राधिकरण,
DELHI DEVELOPMENT AUTHORITY
द्वारका परियोजना खंड-1
DWARKA PROJECT DIVISION-1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली
CENTRAL NURSERY, SECTOR-5, DWARKA, NEW DELHI
E-mail:- eeswd9dda@gmail.com Phone No.011-25081394

F.54(191)SWD-9(DPD-1)/DDA/A/ 800

Dated 16/12/22

To
The Tehsildar (Punjabi Bagh)
Sub Division Punjabi Bagh,
New Delhi- 110041

Sub : Regarding expenditure of demarcation.
Ref. Your letter SDM/PB/12087-88 dated 19/11/2022

In reference to your letter on the subject cited above, enclosed please find herewith a Cheque bearing No. 267166 dated 15/12/2022, amounting to Rs.2,23,300/- in favour of M/s Intech Engineering, excluding In-come Tax amounting to Rs.24,700/- on the demanded amount of Rs.2,47,000/-.

You are requested to do the needful at an earliest, as the matter is listed before the Hon'ble Court on 20/12/2022.

Encl: as above.

अधिकासी अभियंता / द्वा .प. खं-1
Executive Engineer / DPD-1
दि. वि. प्रा. / द्वारका, नई दिल्ली
D. D. A. / Dwarka, New Delhi

Copy to:
1. SDM, Punjabi Bagh, for information.
2. D.D / LM (WZ) DDA, for information.
3. AE-III/ DPD-1, to pursue the matter with Revenue department.

अधिकासी अभियंता / द्वा .प. खं-1
Executive Engineer / DPD-1

90



डी.डी.ए. द्वारका, मंगलपुरी, नई दिल्ली
DDADWARKA, MANGLAPURI, NEW DELHI-110045
IFSC: CBIN0283498 93684

सभी शाखाओं पर देय PAYABLE AT ALL BRANCHES

दि दि मा मा व व व य
15 DEC 2022
D D M M Y Y Y Y

INTEGRATED SECURITY PRINTING SYSTEMS PVT. LTD.
केवल तीन शहर के लिए ही VALID FOR THREE CITIES ONLY

Pay Intech Engineering या धारक को or Bearer
रुपये Rupees Two lakhs twenty two thousand three hundred
only अदा करें ₹ 222300/-

खाता सं०
A/c. No. 1290300366

XDDWAR

ACCOUNT OFFICER
कृपया हस्ताक्षर ऊपर करें / Please sign above

⑈ 267168⑈ 110016121: 000208⑈ 31

Annexure R3/5



DELHI JAL BOARD (Govt. of N.C.T. of Delhi)
OFFICE OF A.C.E. (P) - 4
Room No. 29, B-Building, Varunalaya, Jhandewalan
DELHI-110005
E-mail: djbwaterbody@gmail.com

No. DJB/ACE (P)-4/2022/ 8877 — 8884

Dated: 21.11.2022

To,

The Superintending Engineer,
Hort. Civil Circle-1/DDA,
(Nodal Officer Water Body),
Yamuna Sports Complex,
Gate no.-1, Surajmal Vihar,
New Delhi-110092

Subject: Details of Additional Water Bodies and Lakes being Handed Over to DDA and list of balance Water Bodies and Lakes retained by DJB.

Sir,

Please find enclosed herewith the list of 56 Nos. of Water Bodies as Annexure – 1 along with the current status of rejuvenation related work.

Among these water bodies at serial number 1, 2, 4 to 10, 12 to 26 the rejuvenation treatment plant has been completed and commissioned. These are now under one year O&M period. These are hereby handed over to DDA with immediate effect. (15 nos)

The water body at serial number 3, 11, 27, 29 to 36 are under construction / commissioning phase and shall be handed over after the commissioning of these water bodies in due course of time. (11 nos)

The list of the water bodies where rejuvenation work estimate were under process are also returned with immediate effect is as under:

1. The water body at serial number 28.
2. The water bodies proposed under AMRUT mentioned between serial number 37 to 56.

The Hauz Khas Lake, Smriti Van Vasant Kunj Lake rejuvenation work may also be taken up by DDA with immediate effect. The cleaning work of Sanjay Van (Lake 1 – 4) considered under AMRUT is also returned to DDA.

92

The Lakes owned by DDA where rejuvenation related work by DJB is in progress are as under:

1. **Sanjay Lake:** Lake cleaning work along with laying of pipe line from Kondli STP to this lake is under execution.
2. **Bhalswa Lake:** The Construction of intercepting drain along with cleaning for a width of 20 meter from the bank is in progress.
3. **Tikri Khurd Lake:** The work of laying of effluent line from Narela STP to the lake is in progress.

After completion of the above works, these shall also be handed over to DDA for further necessary action.

It is requested to take over the handed over water body and lake as per the above detail on as on where basis. May please acknowledge the receipt of this letter and preferably fix schedule to take over these water bodies / lake within a week from the date of issuance of this letter.

Sd / —

(Anil Bharti)
ACE (P) 4

Encl. As above

Copy for kind information & records:

1. PS to CEO, DJB
2. Member (WS)
3. CE (QC/WB)
4. Dy. SE (WB)-I
5. A.E. E/A.E.
6. M/F

A. Bharti

ACE (P) 4

STATUS OF DDA 56 NOS. WATER BODIES

S.No.	Revenue District	Water Body	Khasra No./Areas	As per W.O.		As per Actual		Status: Likely date of completion
				Date of Start	Date of Completion	Date of Start	Date of Completion	
1	Central	Burari (A) & Kamalpur Majra Burari (d)	193/2 (08-11) & 150 (07-13) Total area (16-04)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress. Estimate for further O&M for 73 years under operation & these shall be maintained for 10 years.
2	Central	Burari (4) & Kamalpur Majra Burari (a)	148 (12-15) as per kathoni	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress.
3	New Delhi	Todapur	114 (8-13)	04.08.2020	03.02.2021	04.08.2020	31.10.2022	After commissioning O&M shall start under the contract for 5 year duration.
4	North	Ibrahimpur (a)	113/2(5-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress.
5	North	Hiranki (a)	534, 535 (12-13)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
6	North	Siraspur (a)	162 (14-10)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
7	North	Nangal Thakran (d)	81 (14-12) 63(9-15) total=(24-07)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress.
8	North	Nangli puna	48mln (3-11.1/2)	04.08.2020	03.02.2021	04.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.
9	North West	Rani Khara (C)	(c)95 (2-04) 96(0-19) total area (3-03)	17.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress.

STATUS OF DDA 56 NOS. WATER BODIES

S.No.	Revenue District	Water Body	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
				Date of Start	Date of Completion	Date of Start	Date of Completion	
10	North West	Karala(a)	55/27 (01-10)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
11	North West	Mohd. Fur Maijri (c)	18/26 (13-8)	04.08.2020	03.02.2021	04.08.2020	30.09.2022	Commissioning in progress followed by O&M of 01 year under this contract.
12	South	Mehrauli (Kishangarh) Sanjay Van	Sanjay Van (Near Neela Hauz)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress
13	South	Desa Mendi (a)	444(19-13)	03.10.2019	02.04.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 15.04.23 is in progress
14	South West	Jaffarpur Kalan-1	696(7-16)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress
15	South West	Jaffarpur Kalan-2	473(6-1)	12.08.2020	11.11.2020	12.08.2020	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress
16	South West	Deulat pur	61(06-12)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 15.04.23 is in progress
17	South West	Dhool Siras (a)	72/2 (8-9)	03.10.2019	02.01.2020	03.10.2019	20.04.2022	Construction work completed & 1 year O&M work ending on 19.04.23 is in progress
18	South West	Chawala	199(14-17)	08.11.2019	07.04.2020	08.11.2019	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress
19	South West	Bindapur	605(12-17)	30.12.2019	29.06.2020	30.12.2019	31.03.2022	Construction work completed & 1 year O&M work ending on 30.03.23 is in progress

Page 2 of 5

STATUS OF DDA 56 NOS. WATER BODIES

S.No.	Revenue District	Water Body	Khasra No./Areas	As per W.O.		As per Actual		Status/ likely date of completion
				Date of Start	Date of Completion	Date of Start	Date of Completion	
17	South West	Tajpur Khurd	33(15-16), 34(015) total area	04.08.2020	03.02.2021	04.08.2020	31.03.2021	O&M of 1 year in progress under this contract.
21	South West	Chawala (B)	152(5-15)	04.05.2020	03.02.2021	04.08.2020	30.06.2021	O&M of 1 year in progress under this contract.
22	West	Nangloi Jat (A)	(a)126 (old 61/14/3) (6-12)	12.03.2020	11.11.2020	12.08.2020	31.03.2021	Construction work completed & 1 year O&M work ending on 30.03.21 is in progress.
23	West	Neelwal (b)	66(06-11)	03.10.2019	02.01.2020	03.10.2019	20.04.2021	Construction work completed & 1 year O&M work ending on 19.04.21 is in progress.
24	West	Tikari Kalan (d)	481(04-01)	30.12.2019	29.06.2020	30.12.2019	31.03.2021	Construction work completed & 1 year O&M work ending on 30.03.21 is in progress.
25	West	Tikari Kalan (f)	484min(06-14-1/2) 1215(0-3)	04.08.2020	03.02.2021	04.08.2020	31.03.2021	Construction work completed & 1 year O&M work ending on 30.03.21 is in progress.
26	West	Hastal (partly) F/74 (b)	55/13(4-14)14(2) 2116(4-10)17(6-2)118(5-4) total=(22-19)	04.05.2020	03.02.2021	04.05.2020	30.04.2021	O&M of 01 year in progress under this contract.
27	North	Sanooth	(a) 99(36-4)	04.08.2020	03.02.2021	04.05.2020	31.12.2021	ES&M work is in progress.
28	South	Shahpur Jat	-	-	-	-	-	DPS under preparation In Progress
29	North	Nangol Thakran (c)	9/3 (2 16) 4(04-16) 7(04-16) 8(04-16) total= (17-04)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	likely Date of Completion is March 2023, followed by commissioning & O&M of 01 year.
30	North West	Ladpur	77/12/3, 23/2, 24/1 (10-0)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
31	North West	Ghewara	212(11-13)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
32	North West	Budhpur Bazar	33(8-7)	09.03.2022	09.09.2022	10.03.2022	31.03.2023	do
33	South	Sauri Van	-	04.08.2020	03.02.2021	04.08.2020	31.12.2021	do
34	South West	Chawala	215 (12-8)	04.08.2020	03.02.2021	04.08.2020	31.12.2021	do
35	South West	Mitran 2	(a) 188(8-15)	04.08.2020	03.02.2021	04.08.2020	31.12.2021	do

96

20

7

STATUS OF DOA 56 NOS. WATER BODIES

S.No	Revenue District	Water Body	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
				Date of Start	Date of Completion	Date of Start	Date of Completion	
36	West	Mundka (c)	190/1 (16-5)	04.08.2020	03.02.2021	04.08.2020	31.12.2022	do
37	Central	Mukandpur	175 & 179 total area (08-07)	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
38	North	Bawana (f)	206/1min (09-17)	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
39	North	Holambi Kalan (A)	96/70(04-04)75(11-06) Total - 15-10	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
40	North	Khera Kalan (B)	39//26 (18-16)	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
41	North	Lam Pur(c)	50//4min (3-8)	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
42	North	Lam Pur(d)	50//6 (4-16)	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
43	North	Lam Pur(e)	50//7 (4-16)	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
44	North East	Ghonda Gujran Khaddar		-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
45	North East	Usmanpur F/89		-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
46	North West	Kanjhawla (A)	42//15-10	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
47	South East	Chakchilla		-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023
48	South East	Aali	169153728	-	-	-	-	AMRUT 2.0 Likely date of Completion is June' 2023

STATUS OF DDA 56 NOS. WATER BODIES

S.No.	Revenue District	Water Body	Khasra No./Areas	As per W.O.		As per Actual		Status/ Likely date of completion
				Date of Start	Date of Completion	Date of Start	Date of Completion	
49	South East	Kilokari/56						AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
50	South East	Nangli razapur 1/82	81 min (DIHA)					AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
51	South West	Daulat pur (C)	41(11-03)					AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
52	South West	Dhool Siras (B)	85 (7-13)					AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
53	South West	Gayla Khurd (A)	9/29(10-9)					AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
54	South West	Samaspur Khalsa (C)	36/67(15-12)					AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
55	South West	Tajpur	159/1, 130/2, 128, 129					AMRUT 2.0 Likely date of completion is June 2023 AMRUT 2.0
56	West	Kamrudon Nagar	38/1/2min (10 bigha)					AMRUT 2.0 Likely date of completion is June 2023

Status of Lakes

Year	Name of Lake	Current Status/Scope of DIB work	Date of Start	Date of Completion	Date of Start	Date of Completion	Status/ likely date of completion
			As per W.O.	As per W.O.	As per Actual	As per Actual	
1	Shri Lak Lake	Cleaning of lake	26.05.2022	24.09.2022	30.07.2022	28.07.2022	Work in progress/ likely date of completion is 28.09.2022
2	Shri Lak Lake	Supply of Effluent from Kanadi STP by laying of line	20.06.2022	20.12.2022	Year not started	28.02.2023	Ready pending permission/ likely date of completion is 28.02.2023
3	Shri Lak Lake	Periphery cleaning work along the Alabama drain with a width of 20m from the side of the lake along with provision of precast RCC drains in progress. However, as per the condition, feasibility of precast drain work seems non-viable.	10.01.2022	29.01.2022	10.21.2022	31.12.2022	Work in progress/ likely date of completion is 31.12.2022
4	Therikund Lake (Historical Tank)	Laying of pipeline for supply of treated effluent from Kanadi STP in progress.	21.04.2022	20.12.2022	Year not started	NA	Ready pending permission/ likely date of completion is 20.12.2022
5	Shri Lak Lake	DIB proposes to retain the lake for cleaning purpose for 10 years					Final project for cleaning of lake is under preparation.
6	Shri Lak Lake	Estimate yet to be prepared by DIB for cleaning and treatment.					Estimate to be prepared
7	Shri Lak Lake	Lake no. 01 to 08					Cleaning work in progress/ AMRUT 2.0/ Central Govt. funding

116

116

Annexure R3/6

W/B/E

दिल्ली विकास प्राधिकरण,
Delhi Development Authority
द्वारका परियोजना खंड - 1
Dwarka Project Division - 1
केंद्रीय नर्सरी, सेक्टर -5, द्वारका, नई दिल्ली,
Central Nursery, Sector-5, Dwarka, New Delhi

Asstt. Engineer-II
D.P.D.-1/D.D.A.
Dairy No.....151.....
Date.....21/3/2023.....

No.F.4 (20)AE(P)/DPD-1/DDA/2022-23/170

Dated: 20/3/23

To

The DCP (Outer District),
Pushpanjli, Pitampura,
New Delhi-110034.

Sub: Malba laying and water drained out by unknown persons on the
Shishuwala Water body, Mundka.

Sir,

The Mundka Village has been urbanized and Gram Sabha land including water bodies have been handed over to the Delhi Development authority. In continuation of the Shishuwala water body (Near Mundka Metro Station) also has been handed over to DDA. At this water body the malba is being laid off and water drained out by pump sets by the unknown person cause of the capacity of storage as well as quality of water degraded day to day.

Hence, it is requested that kindly take necessary action to stop the malba/ garbage disposal in this water body to follow the NGT guidelines.

अधिसासी अभियंता/ द्वा. प.खं-1
Executive Engineer/ DPD-1

Copy to:

- 1) The SDM officē (Punjabi Bagh), Nangloi, Rohtak Road, New Delhi-41.
- 2) SHO (Mundka/Outer district) Police Station, New Delhi- 110041, to stop the same immediately.
- 3) Dy Director (LM), DDA, Subhash Nagar Crossing, New Delhi-27
- 4) AE-II & III/DPD-1, for n.a.

SDC/H/L
A. S. S.
21/03/23
AE-II

अधिसासी अभियंता द.प.खं-1
Executive Engineer / DPD-1

Para-1

Annexure R3/7

OFFICE OF THE SUB DIVISIONAL MAGISTRATE (PUNJABI BAGH)
GOVT. OF NCT OF DELHI
MAIN ROHTAK ROAD NANGLOI DELHI-110041
E-mail id: sdm-punjabibagh@nic.in

No.F.1/Tch/PB/DEMARCATIION /MISC/2023/7038

DATED:- 13/4/2023

To,

The Dy. Director LM/WZ
West Zone Office Complex
Subhash Nagar Crossing New
Delhi-110027.

Sub: Forwarding of demarcation report of khasra No. 190/1 (Shishu wala Pond) in Village Mundka New Delhi-110041. Ref a court case titled as Roshan lal vs UOI &ors bearing WPC No.4215/21.

Sir,

In continuation of our letter of even no. dated 17.03.2023, this is to inform you that final demarcation report of Khasra No. 190/1 (Shishu wala Pond) of Village Mundka New Delhi has been received from M/s INTECH ENGINEERS, vide his letter no. IE/SYR/056/2022-23 Dated 14.03.2023. Accordingly, the same is being sent to you for further necessary action at your end in coordination with M/s INTECH ENGINEERS.

(Signature)
13/4/23
(TEHSILDAR PUNJABI BAGH)

Encl as above:

RECEIVED TODAY
LM/WZ/DCR

(Signature)

13.4.23

Annexure R3/8

कब्जा कार्यवाही ग्राम सभा भूमि ग्राम मुण्डका दिनांक 08/02/2021

आदेशानुसार Deputy Director/LM/WZ/DDA पत्र संख्या F7(15)2020/LM/WZ/47 दिनांक 02/02/2021 बाबत Handing over/Taking over of Gram Sabha land of 89 villages notified vide Gazette notification dated 28/01/2019 by Govt. of India.

उपरोक्त संदर्भ में कब्जा कार्यवाही हेतु ग्राम मुण्डका पर पहुँचा। मौके पर श्री विजेंद्र सिंह कानूनगो, श्री रेवती प्रसाद शर्मा टलका पटवारी मय रिकार्ड माल हाजिर हैं। B.D.O कार्यालय से श्री नरेश कुमार EA (AG), श्री अजयपाल सिंह TA (AG) हाजिर हैं। सहकमा DDA से श्री करन सिंह NT, श्री दीपक पटवारी LM/WZ हाजिर हैं। उपरोक्त सभी की हाजरी में निम्नलिखित ग्राम सभा भूमि का कब्जा लिया/दिया गया।

खसरा नम्बर	स्कला	विवरण
370	199-13	आबादी देह (Built-up)
805/1 मिन	00-00-06	Old built-up
859/1	00-02-10	— do —
859/3	00-02-10	— do —
979 मिन	00-02	— do —
74	00-06	Built-up
9/3/1		
12/1/1/2	00-14	Built-up
136	00-09	कस्त
2/3		

- 2 -

खसरा नम्बर	रकबा	विवरण
$\frac{38}{14}$ मिन	00-02	old Built up
$\frac{50}{24/2}$	00-02	old Built-up
$\frac{72}{9/1}$ मिन	00-00-10	old Built up
$\frac{76}{35/1/1}$ मिन	00-17	old Built up
$\frac{78}{2/1}$ मिन	00-06	-do-
$\frac{85}{19/3}$ मिन	00-05	-do-
$\frac{102}{12/2}$ मिन	00-01	-do-
$\frac{106}{14}$ मिन	00-12	-do-
$\frac{111}{7}$ मिन	00-05	-do-
$\frac{116}{25/3}$ मिन	00-03	कास्त
$\frac{123}{2/1}$ मिन	00-05	कास्त
$\frac{124}{20/2}$ मिन	00-03	old built up

204-10-16

Contd - 3

- 3 -

उपरोक्त नम्बरान खसरो ग्राम सभा भूमि का कब्जा शिजरा और रिकार्ड माल की सहायता से ज्यों का त्यों लिया/दिया गया है। सभी नम्बरान खसरो के चारों तरफ घुमा फिरा कर DDA के नुमाइन्दों को दिया गया। उपरोक्त भूमि की विधिवत निशानदेही नहीं की गई है। इस प्रकार कुल रकबा 204 बिघा - 10 बिस्वा - 16 बिस्वानसी ग्राम सभा भूमि गाँव मुण्डका का कब्जा महकमा DDA के नुमाइन्दों को दिया गया। इस गाँव की कुल ग्राम सभा भूमि Revenue record (खतौनी) के अनुसार 783 बिघा 17 बिस्वा 16 बिस्वानसी हैं, जिसमें से रकबा 579 बिघा 07 बिस्वा का कब्जा दिनांक 12/10/2020 को दिया जा चुका है। शेष रकबा 204 बिघा - 10 बिस्वा 16 बिस्वानसी का कब्जा आज दिनांक 08/02/2021 को DDA विभाग को दिया गया। इस प्रकार कुल रकबा 783 बिघा 17 बिस्वा 16 बिस्वानसी DDA विभाग को दिया गया। कब्जा कार्यवाही मुकम्मल हुई, कोई मजाहमत पैश नहीं आया। उपरोक्त भूमि का रिकार्ड माल खतौनी, अक्श शिजरा, फील्ड-बुक की कॉपी भी DDA विभाग के नुमाइन्दों को दे दी गई है।

नोट :- दिनांक 12/10/2020 को कब्जा कार्यवाही में खसरा नम्बर 482/1/1 की जगह गलती से खसरा नम्बर 442/1/1 लिखा गया था। खसरा नम्बर 868/19 मिन (00-02-08) का रकबा Total में जोड़ लिया गया था, परन्तु खसरा नम्बर नहीं लिखा गया था।

चार्ल लैहन्दा

Syada
वर्मा
करन सिंह
NT/LM/WZ
DDA

Wupak
08/02/21
दीपक
पटवारी/LM/WZ
DDA

08/02/2021
विजेन्द्र सिंह
कानूनगो/SDM(P.B)

08/02/2021
रेवती प्रसाद शर्मा
हलका पटवारी
SDM(P.B)

चार्ल देहन्दा

नरेश कुमार वर्मा
EA(AG) BDO(W)

08/02/2021
अजयपाल सिंह
TA(AG) BDO(W)

DELHI DEVELOPMENT AUTHORITY



POWER OF ATTORNEY

IN THIS COURT OF Hon'ble National Green Tribunal, Principal Bench,
O.A No. 311 of 2022 New Delhi

Dr. Jeet Singh Yadav in re :-

P191/App 1/Petitioner/Complainant

VERSUS

Govt of NCT of Delhi & Ors.

Defdt of Respondt

KNOW ALL to Whom these presents shall come that I/We Yashpal Singh/S.E.

Delhi Development Authority on behalf of Delhi Development Authority the above named Respondent No-3
do hereby appoint.

Nitin Mishra & Ishaan Sharma hereinafter called the Advocate(s) to be my/our Advocate(s) in the above noted case and authorise him/them :-

To act, appear and plead in the above noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Courts.

To sign, file, verify and present pleading, replications, appeals cross-objections, or petitions for executions revision restoration, withdrawal, compromise or other petitions, replies, objections written statements, affidavits or other documents as may be deemed necessary or proper for the prosecution of the case in all its stages

To file and take back documents and also withdraw unspent diet money or printing charges that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit draw and receive money cheques, and grant receipts therefor and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other Legal Practitioner authorising him to exercise the Powers and authorities hereby conferred unto the Advocates whenever they think fit to do so and to sign the power of attorney on my/our behalf.

And I/we the undersigned do hereby agreed to ratify and confirm to acts done by the Advocates of their substitutes in the matter as my/our own acts, as if done me/us to all intents and purposes

And I/we undertake that I/we or my duly authorised agent would appear in the court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/we undersigned to hereby agree to hold the Advocate or their substitutes responsible for the result of the said case in consequence of their absence from the Court when the said case is called up for hearing, or for any negligence of the said Advocates or their substitutes.

And I/we the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said case until the same is paid up.

IN WITNESS WHEREOF I/we do here unto set my/our hand to these present the contents of which

have been understood by me/us this day of 20 2023

Accepted, Nitin Mishra & Ishaan Sharma
Advocate(s) Mansi Apartments, Mansarovar Phase-1, Delhi.
110091
Email ID: advokatnitin@gmail.com
A. 9810070377

DELHI DEVELOPMENT AUTHORITY
Vikas Sadan, New Delhi-23

3/5/2023
for DELHI DEVELOPMENT AUTHORITY

Superintending Engineer
D.C.C.-I, DDA
Manglapuri, N.D.-110045